

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

Meeting No. 15/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was **scheduled for 30.12.2015 but actually held on 06.01.2016** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy.DGFT
Shri A.K. Aggarwal, Addl. Indl. Advisor, DC&PC
Shri D.N. Mathur, Consultant, Department of Pharmaceutical

The committee went through the minutes of earlier NC-III meeting No. 14/82 held on 16.12.2015 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The U.O.No. / O.M. No. of the scanned copy is reflected in the minutes.

MEETING NUMBER : 15/82-ALC4/2015 MEETING DATE : 30.12.2015

1	Case No.:132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:27.01.2016
Decision : The Committee noted that information called for from the firm is awaited. The Committee decided to remind the firm to submit the requisite information at the earliest. In case requisite information is not received with in a period of 15 days case will be decided on the basis of available information.				
2	Case No.:353/5/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00493/AM16/	RLA File :03/95/040/00130/AM11/	Lic.No/Date:0310575673 24.05.2010	Defer Date:27.01.2016
Decision : The committee considered the case for ratification of norms under para 4.7 of HBP. The committee decided to defer the case for want of comments from DCPC.				
3	Case No.:36/19/82-ALC4/2014	Party Name:ALKALI METALS LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred

HQ File :01/82/050/01524/AM15/	RLA File :09/24/040/00503/AM12/	Lic.No/Date:0910052125 12.04.2012	Defer Date:27.01.2016
Decision : The committee considered the case for ratification of norms under para 4.7 of HBP. The committee decided to defer the case for want of comments from DCPC.			

Case No.:38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
4 HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date:27.01.2016
Decision : The committee considered the case for ratification of norms under para 4.7 of HBP. The committee decided to defer the case for want of comments from DCPC.			

Case No.:18/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
5 HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date:27.01.2016
Decision : The committee decided to defer the case for want of DoP.			

Case No.:33/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
6 HQ File :01/82/050/01019/AM14/	RLA File :08/24/040/00097/AM13/	Lic.No/Date:0810112515 14.06.2012	Defer Date:27.01.2016
Decision : The Committee decided to defer the case for want of comments of DoP.			

Case No.:173/5/82-ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
7 HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date:27.01.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.			

Case No.:9/30/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
8 HQ File :01/83/050/00471/AM14/	RLA File :07/24/040/00152/AM14/	Lic.No/Date:0710097668 22.08.2013	Defer Date:27.01.2016
Decision : The Committee decided to send copy of application to DoP and deferred the case.			

Case No.:140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
9 HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:27.01.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.			

10	Case No.: 82/23/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01129/AM14/	RLA File :34/24/040/00212/AM14/	Lic.No/Date:3410038711 12.12.2013	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

11	Case No.: 85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

12	Case No.: 45/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00049/AM15/	RLA File :02/24/040/00168/AM13/	Lic.No/Date:0210198458 03.01.2014	Defer Date:
	Decision : Already approved in 12/82 dated 18.11.2015.			

13	Case No.: 192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

14	Case No.: 48/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01011/AM16/	RLA File :03/94/040/00860/AM14/	Lic.No/Date:0310766718 17.01.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

15	Case No.: 208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

16	Case No.: 108/3/82-ALC4/2014	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
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	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:177/3/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
17	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13/AM16 is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:58/6/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
18	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:106/3/82-ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
19	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:34/6/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
20	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:27.01.2016
	Decision : The Committee noted that requisite information has been received and sent to DoP on 11.12.2015. The Committee accordingly decided to defer the case for want of comments of DoP.			

	Case No.:58/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
21	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to await the reply and deferred the case.			

22	Case No.: 57/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

23	Case No.: 51/5/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

24	Case No.: 51/6/82-ALC4/2014	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

25	Case No.: 50/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

26	Case No.: 1/13/85-ALC3/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/85/050/00104/AM15/	RLA File :09/24/040/00007/AM15/	Lic.No/Date:0910059734 08.04.2014	Defer Date:
	Decision : Already approved in12/82 dated 18.11.2015.			

27	Case No.: 20/6/82-ALC4/2014	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

28	Case No.: 1/2/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:27.01.2016

	Decision : The Committee decided to send copy of application to DoP and decided to defer the case.
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	Case No.: 32/5/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
29	HQ File :01/82/050/00349/AM15/	RLA File :31/83/040/00008/AM15/	Lic.No/Date:3110063481 11.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/409/2014-PI(Norms) dated January 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 49/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
30	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 183/6/82-ALC4/2014	Party Name:TIDE INDUSTRIES	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
31	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.: 53/5/82-ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00370/AM15/	RLA File :03/95/040/00015/AM15/	Lic.No/Date:0310779156 23.04.2014	Defer Date:
32	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/437/2014-PI(Norms) dated Feb. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 51/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Deffered and Re-indexed
33	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

34	Case No.:61/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00975/AM15/	RLA File :03/95/040/00913/AM14/	Lic.No/Date:0310779831 29.04.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

35	Case No.:237/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

36	Case No.:9/10/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00923/AM15/	RLA File :31/83/040/00032/AM15/	Lic.No/Date:3110064004 21.05.2014	Defer Date:
	Decision : Already approved in 12/82 meeting dated 18.11.2015.			

37	Case No.:44/13/82-ALC4/2015	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01007/AM16/	RLA File :52/24/040/00004/AM15/	Lic.No/Date:5210041063 23.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide O.M. No.U.O.No.14010/16/2015-Ch-II dated 15.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

38	Case No.:13/2/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

39	Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

40	Case No.:1/3/82-ALC4/2015	Party Name: BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
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	HQ File :01/82/050/00031/AM16/	RLA File :31/83/040/00006/AM15/	Lic.No/Date:3110064305 05.06.2014	Defer Date:
	Decision : Already approved in 12/82 meeting dated 18.11.2015.			

	Case No.:165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
41	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:106/8/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
42	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:60/10/82-ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
43	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

	Case No.:77/8/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
44	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:20/8/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
45	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

	Case No.:19/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
46	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The			

	Committee accordingly decided await the reply and deferred the case
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47	Case No.:52/8/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:27.01.2016
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP.			

48	Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

49	Case No.:62/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

50	Case No.:44/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

51	Case No.:72/10/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

52	Case No.:25/15/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01312/AM15/	RLA File :56/24/040/00019/AM15/	Lic.No/Date:5610004338 22.07.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

53	Case No.:21/9/82-ALC4/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

54	Case No.:37/7/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00642/AM16/	RLA File :31/83/040/00125/AM15/	Lic.No/Date:3110064792 28.08.2014	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/592/2015-PI(Norms) dated 11.12.2015, uploaded along with these minutes decided to send a copy of application to DCPC and deferred the case.			

55	Case No.:254/13/82-ALC4/2014	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

56	Case No.:217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:27.01.2016
	Decision : Committee observed that in this case, fraudulent CA certificates appear to have been furnished and the matter is under consideration for initiation of appropriate proceedings. It was not possible to decide the case and it was deferred.			

57	Case No.:22/13/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01025/AM15/	RLA File :03/95/040/00379/AM15/	Lic.No/Date:0310788810 05.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide O.M. No.U.O.No.14010/14/2015-Ch-II dated 15.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

58	Case No.:4/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910060963	Defer

	:01/82/050/00668/AM15/	:09/24/040/00318/AM15/	12.09.2014	Date:27.01.2016
Decision: Requisite information called for from the firm has been received and forwarded to DoP. The Committee decided to defer the case for want of comments of DoP.				

59	Case No.:6/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:27.01.2016
	Decision : Requisite information called for from the firm has been received and forwarded to DoP. The Committee decided to defer the case for want of comments of DoP.			

60	Case No.:8/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:27.01.2016
	Decision : Requisite information called for from the firm has been received and forwarded to DoP. The Committee decided to defer the case for want of comments of DoP.			

61	Case No.:28/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

62	Case No.:188/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

63	Case No.:57/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date:0510391246 19.09.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

64	Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case: deferred
	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date: 27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

65	Case No.:9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date: 27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

66	Case No.:60/15/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01347/AM15/	RLA File :31/83/040/00136/AM15/	Lic.No/Date:3110064915 22.09.2014	Defer Date: 27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

67	Case No.:128/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Rejected
	HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date:
	Decision : The Committee noted that export item and import item are chemically same. Accordingly, the committee decided to reject the case. Committee noted that the applicant appears to have attempted to mislead it. RA concerned may take further necessary action as per decision of NC.			

68	Case No.:129/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Rejected
	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date:
	Decision : The Committee noted that export item and import item are chemically same. The committee decided to reject the case. Committee noted that the applicant appears to have attempted to mislead it. RA concerned may take further necessary action as per decision of NC.			

69	Case No.:17/13/82-ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date: 27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

70	Case No.: 115/13/82-ALC4/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

71	Case No.: 74/13/82-ALC4/2014	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

72	Case No.: 9/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00024/AM16/	RLA File :05/23/040/00261/AM15/	Lic.No/Date:0510391358 26.09.2014	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/294/2015-PI(Norms) dated Oct.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

73	Case No.: 21/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

74	Case No.: 19/13/82-ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

75	Case No.: 177/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01180/AM15/	RLA File :03/94/040/00586/AM15/	Lic.No/Date:0310789849 30.09.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

76	Case No.:15/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

77	Case No.:19/1/82-ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

78	Case No.:77/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

79	Case No.:160/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

80	Case No.:176/13/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01179/AM15/	RLA File :03/94/040/00361/AM15/	Lic.No/Date:0310789985 07.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/114/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

81	Case No.:5/9/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:27.01.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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82	Case No.: 35/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

83	Case No.: 76/13/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

84	Case No.: 184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

85	Case No.: 114/9/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:27.01.2016
	Decision : Requisite information has been received and sent to DoP. The committee decided to defer the case for want of comments of DoP.			

86	Case No.: 42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

87	Case No.: 154/13/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Deferred and Re-indexed
	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

88	Case No.:78/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Rjected
	HQ File :01/82/050/00992/AM15/	RLA File :09/24/040/00393/AM15/	Lic.No/Date:0910061130 22.10.2014	Defer Date:
	Decision : The Committee noted that export item and import item are chemically same. Accordingly, the committee decided to reject the case. Committee noted that the applicant appears to have attempted to mislead it. RA concerned may take further necessary action as per decision of NC.			

89	Case No.:80/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Rejected
	HQ File :01/82/050/00994/AM15/	RLA File :09/24/040/00394/AM15/	Lic.No/Date:0910061132 22.10.2014	Defer Date:
	Decision : The Committee noted that export item and import item are chemically same. Accordingly, the committee decided to reject the case. Committee noted that the applicant appears to have attempted to mislead it. RA concerned may take further necessary action as per decision of NC.			

90	Case No.:81/10/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

91	Case No.:172/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01175/AM15/	RLA File :03/95/040/00362/AM15/	Lic.No/Date:0310790480 22.10.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

92	Case No.:110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

93	Case No.:83/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015	Status:Case Approved
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			30.12.2015	
	HQ File :01/82/050/00997/AM15/	RLA File :09/24/040/00402/AM15/	Lic.No/Date:0910061139 27.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/547/2015-PI(Norms) dt. December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
94	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

	Case No.:104/13/82-ALC4/2014	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
95	HQ File :01/82/050/01107/AM15/	RLA File :13/24/040/00029/AM15/	Lic.No/Date:1310047687 05.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/375/2015-PI(Norms) dated 11.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
96	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
97	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:39/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
98	HQ File :01/82/050/00644/AM16/	RLA File :09/24/040/00371/AM15/	Lic.No/Date:0910061181 05.11.2014	Defer Date:27.01.2016

	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.
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99	Case No.: 107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, letter No.14010/164/2011-C-II dated 5.1.2016 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

100	Case No.: 23/15/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01310/AM15/	RLA File :22/24/040/00065/AM15/	Lic.No/Date:2210015115 07.11.2014	Defer Date: 27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

101	Case No.: 114/13/82-ALC4/2014	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/92/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

102	Case No.: 111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:27.01.2016
	Decision : Information called for from the firm is received and sent to AYUSH on 8.1.2016.			

103	Case No.: 19/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01306/AM15/	RLA File :04/24/040/00206/AM15/	Lic.No/Date:0410159706 11.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of			

	D/o Pharmaceuticals forwarded vide O.M. No. 35011/425/2015-PI(Norms) dated December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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104	Case No.:20/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01307/AM15/	RLA File :04/24/040/00207/AM15/	Lic.No/Date:0410159705 11.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/214/2015-PI(Norms) dated December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

105	Case No.:61/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01427/AM15/	RLA File :34/24/040/00198/AM15/	Lic.No/Date:3410040676 11.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

106	Case No.:100/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

107	Case No.:120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

108	Case No.:77/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01443/AM15/	RLA File :03/95/040/00629/AM14/	Lic.No/Date:0310790966 12.11.2014	Defer Date:27.01.2016

	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide U.O.No.14010/8/2011-CH-II dated 7.1.2016 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.		
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109	Case No.: 65/18/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01431/AM15/	RLA File :34/24/040/00199/AM15/	Lic.No/Date:3410040677 13.11.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

110	Case No.: 72/18/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01438/AM15/	RLA File :03/94/040/00773/AM15/	Lic.No/Date:0310791044 13.11.2014	Defer Date:30.12.2015
	Decision : Requisite information has been received and sent to DOP on 8.1.2016.			

111	Case No.: 42/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01408/AM15/	RLA File :03/95/040/00628/AM14/	Lic.No/Date:0310791049 13.11.2014	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide U.O.No.14010/8/2011-CH-II dated 7.1.2016 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

112	Case No.: 65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:30.12.2015
	Decision : Requisite information received and sent to AYUSH on 8.1.2016. Comments are awaited from D/o Ayush.			

113	Case No.: 119/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01122/AM15/	RLA File :05/23/040/00304/AM15/	Lic.No/Date:0510392008 14.11.2014	Defer Date:27.01.2016

	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.		
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114	Case No.: 34/18/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01400/AM15/	RLA File :03/94/040/00803/AM15/	Lic.No/Date:0310791303 21.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/130/2015-PI(Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

115	Case No.: 16/18/82-ALC4/2014	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01382/AM15/	RLA File :03/94/040/00789/AM15/	Lic.No/Date:0310791300 21.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

116	Case No.: 74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

117	Case No.: 18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01384/AM15/	RLA File :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

118	Case No.: 15/2/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00030/AM16/	RLA File :03/95/040/00639/AM15/	Lic.No/Date:0310791416 25.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

119	Case No.: 43/18/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:30.12.2015

	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.
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120	Case No.: 10/2/82-ALC4/2015	Party Name:JUBILANT GENERICIS LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00025/AM16/	RLA File :05/23/040/00211/AM15/	Lic.No/Date:0510392167 27.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/326/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

121	Case No.: 11/2/82-ALC4/2015	Party Name:JUBILANT GENERICIS LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00026/AM16/	RLA File :05/23/040/00370/AM15/	Lic.No/Date:0510392171 27.11.2014	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals O.M.No.35011/503/2015-PI(Norms) dated 28.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

122	Case No.: 114/18/82- ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01480/AM15/	RLA File :22/24/040/00073/AM15/	Lic.No/Date:2210015135 28.11.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

123	Case No.: 26/18/82- ALC4/2014	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01392/AM15/	RLA File :03/95/040/00714/AM15/	Lic.No/Date:0310791516 28.11.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

124	Case No.: 92/18/82- ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
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	HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

125	Case No.: 82/18/82- ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:27.01.2016
	Decision : Requisite information has been received and sent to AYUSH on 8.1.2016			

126	Case No.: 101/4/82- ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

127	Case No.: 97/18/82- ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

128	Case No.: 119/18/82- ALC4/2014	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01485/AM15/	RLA File :05/24/040/00419/AM15/	Lic.No/Date:0510392414 15.12.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

129	Case No.: 118/18/82- ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Rejected
	HQ File :01/82/050/01484/AM15/	RLA File :08/24/040/00341/AM15/	Lic.No/Date:0810134067 16.12.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.07.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

130	Case No.:143/5/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00283/AM16/	RLA File :03/94/040/00834/AM15/	Lic.No/Date:0310792175 19.12.2014	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

131	Case No.:91/18/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Deffered
	HQ File :01/82/050/01457/AM15/	RLA File :05/23/040/00449/AM15/	Lic.No/Date:0510392602 29.12.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for is awaited.			

132	Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

133	Case No.:3/1/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00003/AM16/	RLA File :05/23/040/00450/AM15/	Lic.No/Date:0510392649 01.01.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

134	Case No.:29/15/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

135	Case No.:96/18/82-ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01462/AM15/	RLA File :04/24/040/00248/AM15/	Lic.No/Date:0410159986 07.01.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o			

	Pharmaceuticals vide O.M. No.35011/135/2015-PI(Norms) dated July, 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.
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136	Case No.:92/7/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Rejected
	HQ File :01/82/050/00697/AM16/	RLA File :34/24/040/00266/AM15/	Lic.No/Date:3410040864 12.01.2015	Defer Date:
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/567/2015-PI(Norms) dated 21.12.2015, uploaded along with these minutes decided to reject the case. RA concerned may take further action as per decision of NC.			

137	Case No.:92/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

138	Case No.:110/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00250/AM16/	RLA File :03/95/040/00811/AM15/	Lic.No/Date:0310793038 19.01.2015	Defer Date:
	Decision : This case was rejected by NC in its meeting No.13/AM16 as per recommendation of DoP forwarded vide O.M. No. 35011/315/2014-PI (norms) dated 30.09.2015. The Committee has reconsidered this case under para 4.7 of HBP. In view of the fact noticed by DoP regarding contradictory production consumption data submitted by the firm, it was decided to allow the case without any wastage. RA concerned may take further necessary action as per decision of NC.			

139	Case No.:112/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	Defer Date:25.02.2016
	Decision : This case was rejected by NC in its meeting No.13/AM16. The Committee has reconsidered this case and decided to defer for want of comments of DOP.			

140	Case No.:11/16/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910061549	Defer

	:01/82/050/01363/AM15/	:09/24/040/00580/AM15/	21.01.2015	Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

141	Case No.:12/16/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

142	Case No.:86/5/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00226/AM16/	RLA File :05/24/040/00489/AM15/	Lic.No/Date:0510392966 22.01.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

143	Case No.:1/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01367/AM15/	RLA File :09/24/040/00601/AM15/	Lic.No/Date:0910061562 27.01.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

144	Case No.:31/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00636/AM16/	RLA File :05/24/040/00498/AM15/	Lic.No/Date:0510392987 27.01.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

145	Case No.:32/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00637/AM16/	RLA File :05/24/040/00499/AM15/	Lic.No/Date:0510392988 27.01.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC letter No.14010/50/2010-C-II dated 30.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

146	Case No.:25/7/82-ALC4/2015	Party Name:DEEPAK	Meet No/Date:15/82-	Status:Case
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		NOVOCHEM TECHNOLOGIES LTD	ALC4/2015 30.12.2015	Deferred
	HQ File :01/82/050/00630/AM16/	RLA File :31/83/040/00144/AM15/	Lic.No/Date:3110065235 28.01.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

147	Case No.:230/5/82-ALC4/2015	Party Name:R.K.INDUSTRIES,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

148	Case No.:166/5/82-ALC4/2015	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00306/AM16/	RLA File :08/24/040/00386/AM15/	Lic.No/Date:0810134454 30.01.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

149	Case No.:91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide U.O.No.14010/75/2013-Ch-II dated 7.1.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

150	Case No.:52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

151	Case No.:38/7/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00643/AM16/	RLA File :09/24/040/00640/AM15/	Lic.No/Date:0910061628 18.02.2015	Defer Date:27.01.2016

	Decision : The Committee decided to defer the case for want of comments of DoP
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152	Case No.: 285/5/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

153	Case No.: 35/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00640/AM16/	RLA File :08/24/040/00425/AM15/	Lic.No/Date:0810134658 24.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/602/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

154	Case No.: 1/1/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00001/AM16/	RLA File :05/24/040/00563/AM15/	Lic.No/Date:0510393385 26.02.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

155	Case No.: 47/19/82-ALC4/2014	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01535/AM15/	RLA File :35/24/040/00006/AM15/	Lic.No/Date:3510044692 27.02.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

156	Case No.: 415/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00555/AM16/	RLA File :03/94/040/01111/AM15/	Lic.No/Date:0310794368 04.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/114/2015-PI(Norms) dated			

	Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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157	Case No.:444/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00584/AM16/	RLA File :03/94/040/01132/AM15/	Lic.No/Date:0310794412 09.03.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

158	Case No.:6/1/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00006/AM16/	RLA File :07/24/040/00446/AM15/	Lic.No/Date:0710107776 10.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/400/2015-PI(Norms) dated 18 th December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The committee also decided to ignore Para 3 of the aforesaid recommendation. RA concerned may take necessary action as per decision of NC.			

159	Case No.:51/19/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01539/AM15/	RLA File :09/24/040/00693/AM15/	Lic.No/Date:0910061695 12.03.2015	Defer Date:27.01.2016
	Decision : Requisite information has been received and send to DoP. The Committee decided to defer the case for want of comments from DoP.			

160	Case No.:413/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00553/AM16/	RLA File :03/94/040/01145/AM15/	Lic.No/Date:0310794545 12.03.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

161	Case No.:106/7/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	Defer Date:27.01.2016

	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/579/2015-PI(Norms) dated 11.12.2015 , uploaded along with these decided to send a copy of application to DCPC and deferred the case.			
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162	Case No.: 16/1/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01542/AM15/	RLA File :09/24/040/00703/AM15/	Lic.No/Date:0910061716 17.03.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

163	Case No.: 103/7/82-ALC4/2015	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00708/AM16/	RLA File :03/95/040/01041/AM15/	Lic.No/Date:0310794641 17.03.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

164	Case No.: 29/1/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01555/AM15/	RLA File :09/24/040/00722/AM15/	Lic.No/Date:0910061789 30.03.2015	Defer Date:27.01.2016
	The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

165	Case No.: 9/1/82-ALC4/2015	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00009/AM16/	RLA File :04/24/040/00292/AM15/	Lic.No/Date:0410160364 30.03.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

166	Case No.: 448/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00588/AM16/	RLA File :03/94/040/01211/AM15/	Lic.No/Date:0310795048 31.03.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

167	Case No.:12/7/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00617/AM16/	RLA File :07/24/040/00002/AM16/	Lic.No/Date:0710108028 15.04.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/640/2015-PI(Norms) dated 23.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

168	Case No.:144/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00749/AM16/	RLA File :03/94/040/01200/AM15/	Lic.No/Date:0310795391 17.04.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

169	Case No.:32/5/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00172/AM16/	RLA File :09/24/040/00011/AM16/	Lic.No/Date:0910061900 20.04.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

170	Case No.:147/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00752/AM16/	RLA File :03/94/040/00036/AM16/	Lic.No/Date:0310795446 21.04.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

171	Case No.:164/13/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01127/AM16/	RLA File :04/24/040/00004/AM16/	Lic.No/Date:0410160435 23.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/213/2015-FPI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per			

	decision of NC.
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172	Case No.: 173/7/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00778/AM16/	RLA File :03/95/040/00031/AM16/	Lic.No/Date:0310795525 24.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/566/2015-FPI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

173	Case No.: 174/7/82-ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00779/AM16/	RLA File :03/95/040/00039/AM16/	Lic.No/Date:0310795601 28.04.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

174	Case No.: 151/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00756/AM16/	RLA File :03/94/040/01216/AM15/	Lic.No/Date:0310795663 30.04.2015	Defer Date:27.01.2016
	Decision : Requisite information has been received and sent to DoP for comments.			

175	Case No.: 8/13/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00971/AM16/	RLA File :03/94/040/00044/AM16/	Lic.No/Date:0310795702 05.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

176	Case No.: 47/13/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01010/AM16/	RLA File :03/94/040/00016/AM16/	Lic.No/Date:0310795703 05.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC U.O.No.14010/57/2012-Ch-II dated 21.12.2015 , uploaded along with these minutes or as applied			

by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

177	Case No.:50/7/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00655/AM16/	RLA File :09/24/040/00041/AM16/	Lic.No/Date:0910061976 06.05.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/587/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

178	Case No.:4/7/82-ALC4/2015	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00609/AM16/	RLA File :08/24/040/00006/AM16/	Lic.No/Date:0810135194 06.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

179	Case No.:11/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00616/AM16/	RLA File :08/24/040/00016/AM16/	Lic.No/Date:0810135204 07.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

180	Case No.:23/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00628/AM16/	RLA File :08/24/040/00028/AM16/	Lic.No/Date:0810135220 07.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

181	Case No.:20/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00625/AM16/	RLA File :08/24/040/00035/AM16/	Lic.No/Date:0810135219 07.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

182	Case No.:3/3/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015	Status:Case Deferred
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			30.12.2015	
	HQ File :01/82/050/00033/AM16/	RLA File :09/24/040/00077/AM16/	Lic.No/Date:0910061994 07.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to send copy of application to DoP and deferred the case for want of comments.			

183	Case No.:108/7/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00713/AM16/	RLA File :03/95/040/00003/AM16/	Lic.No/Date:0310795745 07.05.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

184	Case No.:7/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00612/AM16/	RLA File :08/24/040/00017/AM16/	Lic.No/Date:0810135225 08.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

185	Case No.:8/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00613/AM16/	RLA File :08/24/040/00018/AM16/	Lic.No/Date:0810135226 08.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

186	Case No.:117/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00722/AM16/	RLA File :03/95/040/00079/AM16/	Lic.No/Date:0310795788 08.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

187	Case No.:15/7/82-ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

188	Case No.:140/7/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
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	HQ File :01/82/050/00745/AM16/	RLA File :03/95/040/00067/AM16/	Lic.No/Date:0310795839 12.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/589/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:49/7/82-ALC4/2015	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
189	HQ File :01/82/050/00654/AM16/	RLA File :09/24/040/00059/AM16/	Lic.No/Date:0910062011 13.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/642/2015-PI(Norms) dated 23.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:7/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
190	HQ File :01/82/050/00970/AM16/	RLA File :09/24/040/00046/AM16/	Lic.No/Date:0910062017 14.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:5/3/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
191	HQ File :01/82/050/00035/AM16/	RLA File :09/24/040/00081/AM16/	Lic.No/Date:0910062019 14.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/547/2015-PI(Norms) dated 03.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:129/7/82- ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
192	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

193	Case No.:6/7/82-ALC4/2015	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
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	HQ File :01/82/050/00611/AM16/	RLA File :05/24/040/00564/AM15/	Lic.No/Date:0510394266 15.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:164/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
194	HQ File :01/82/050/00769/AM16/	RLA File :03/94/040/00026/AM16/	Lic.No/Date:0310795971 18.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:126/7/82-ALC4/2015	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
195	HQ File :01/82/050/00731/AM16/	RLA File :03/95/040/00071/AM16/	Lic.No/Date:0310795986 18.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/562/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:109/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
196	HQ File :01/82/050/00714/AM16/	RLA File :03/95/040/00103/AM16/	Lic.No/Date:0310795994 18.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:160/7/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
197	HQ File :01/82/050/00765/AM16/	RLA File :03/94/040/00121/AM16/	Lic.No/Date:0310796029 19.05.2015	Defer Date:
	Decision : Already approved in NC.3 meeting no.09/82 dt. 30.09.2015.			

	Case No.:133/7/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
198	HQ File :01/82/050/00738/AM16/	RLA File :03/94/040/00085/AM16/	Lic.No/Date:0310796048 20.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

199	Case No.:41/7/82-ALC4/2015	Party Name:KORES (INDIA)	Meet No/Date:15/82-	Status:Case
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		LTD.	ALC4/2015 30.12.2015	Approved
	HQ File :01/82/050/00646/AM16/	RLA File :31/83/040/00196/AM15/	Lic.No/Date:3110065441 20.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/583/2015-PI(Norms) dated 11.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

200	Case No.:102/7/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

201	Case No.:51/7/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00656/AM16/	RLA File :09/24/040/00096/AM16/	Lic.No/Date:0910062060 22.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC U.O.no.14010/17/2012-C-II dated 15.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

202	Case No.:55/13/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01018/AM16/	RLA File :07/24/040/00036/AM16/	Lic.No/Date:0710108251 22.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

203	Case No.:167/7/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00772/AM16/	RLA File :03/94/040/00041/AM16/	Lic.No/Date:0310796129 22.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/653/2013-PI(Norms) dated 22.1.2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

204	Case No.:3/4/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Rejected
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	HQ File :01/82/050/00042/AM16/	RLA File :09/24/040/00104/AM16/	Lic.No/Date:0910062064 25.05.2015	Defer Date:
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/630/2015-PI(Norms) dated 21.12.2015 , uploaded along with these minutes decided to reject the case.			
	Case No.:13/7/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00618/AM16/	RLA File :05/24/040/00074/AM16/	Lic.No/Date:0510394343 25.05.2015	Defer Date:
205	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/598/2015-PI(Norms) dated December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
	Case No.:170/7/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00775/AM16/	RLA File :03/94/040/00009/AM16/	Lic.No/Date:0310796191 26.05.2015	Defer Date:
206	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/577/2015-PI(Norms) dated December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
	Case No.:176/7/82- ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00781/AM16/	RLA File :03/94/040/00124/AM16/	Lic.No/Date:0310796194 26.05.2015	Defer Date:27.01.2016
207	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/626/2015-PI(Norms) dated 21.12.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
	Case No.:166/7/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00771/AM16/	RLA File :03/94/040/00063/AM16/	Lic.No/Date:0310796196 26.05.2015	Defer Date:
208	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/558/2015-PI(Norms) dated December 2015 uploaded along with these minutes or as applied by the firm whichever			

	is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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209	Case No.: 124/7/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00729/AM16/	RLA File :03/95/040/00114/AM16/	Lic.No/Date:0310796233 27.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

210	Case No.: 100/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00705/AM16/	RLA File :34/24/040/00024/AM16/	Lic.No/Date:3410041261 28.05.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

211	Case No.: 184/7/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00789/AM16/	RLA File :22/24/040/00009/AM16/	Lic.No/Date:2210015246 28.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/500/2015-PI(Norms) dated 23.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

212	Case No.: 188/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00793/AM16/	RLA File :08/24/040/00034/AM16/	Lic.No/Date:0810135421 02.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

213	Case No.: 14/7/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00619/AM16/	RLA File :05/23/040/00075/AM16/	Lic.No/Date:0510394413 02.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/601/2015-PI(Norms) dated December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per			

	decision of NC.
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214	Case No.:5/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00610/AM16/	RLA File :05/24/040/00090/AM16/	Lic.No/Date:0510394416 02.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

215	Case No.:142/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00747/AM16/	RLA File :03/94/040/00159/AM16/	Lic.No/Date:0310796401 03.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

216	Case No.:134/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00739/AM16/	RLA File :03/94/040/00154/AM16/	Lic.No/Date:0310796399 03.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412 under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

217	Case No.:110/7/82-ALC4/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00715/AM16/	RLA File :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

218	Case No.:16/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00621/AM16/	RLA File :05/24/040/00084/AM16/	Lic.No/Date:0510394419 03.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

219	Case No.:17/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

220	Case No.: 187/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

221	Case No.: 62/7/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00667/AM16/	RLA File :09/24/040/00598/AM15/	Lic.No/Date:0910062137 05.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/623/2015-PI(Norms) dated 21.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

222	Case No.: 135/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00740/AM16/	RLA File :03/94/040/00153/AM16/	Lic.No/Date:0310796471 05.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/353/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

223	Case No.: 67/7/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00672/AM16/	RLA File :09/24/040/00105/AM16/	Lic.No/Date:0910062138 05.06.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/571/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

224	Case No.: 13/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0710108327	Defer

	:01/82/050/00949/AM16/	:07/24/040/00081/AM16/	05.06.2015	Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

225	Case No.: 121/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00726/AM16/	RLA File :03/95/040/00715/AM15/	Lic.No/Date:0310796458 05.06.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/561/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

226	Case No.: 123/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00728/AM16/	RLA File :03/95/040/00582/AM15/	Lic.No/Date:0310796457 05.06.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/560/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

227	Case No.: 97/7/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00702/AM16/	RLA File :34/24/040/00062/AM16/	Lic.No/Date:3410041281 09.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

228	Case No.: 136/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00741/AM16/	RLA File :03/94/040/00032/AM16/	Lic.No/Date:0310796511 09.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

229	Case No.: 85/7/82-ALC4/2015	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00690/AM16/	RLA File :09/24/040/00130/AM16/	Lic.No/Date:0910062145 09.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/555/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary			

	action as per decision of NC.
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230	Case No.:60/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00665/AM16/	RLA File :09/24/040/00126/AM16/	Lic.No/Date:0910062150 10.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/607/2015-PI(Norms) dated 16.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

231	Case No.:61/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00666/AM16/	RLA File :09/24/040/00141/AM16/	Lic.No/Date:0910062149 10.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/550/2015-PI(Norms) dated 16.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

232	Case No.:137/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00742/AM16/	RLA File :03/94/040/00074/AM16/	Lic.No/Date:0310796546 10.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

233	Case No.:18/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00981/AM16/	RLA File :03/94/040/00084/AM16/	Lic.No/Date:0310796548 10.06.2015	Defer Date:27.01.2016
	Decision : Requisite information has been received and sent to DoP for comments.			

234	Case No.:21/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00984/AM16/	RLA File :03/94/040/00078/AM16/	Lic.No/Date:0310796547 10.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

235	Case No.:14/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00950/AM16/	RLA File :07/24/040/00078/AM16/	Lic.No/Date:0710108349 10.06.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/640/2015-PI(Norms) dated 23.12. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

236	Case No.:65/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00670/AM16/	RLA File :09/24/040/00164/AM16/	Lic.No/Date:0910062163 10.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

237	Case No.:66/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

238	Case No.:19/13/82-ALC4/2015	Party Name:AMRUTA INDUSTRIES	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00982/AM16/	RLA File :03/94/040/00156/AM16/	Lic.No/Date:0310796569 11.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

239	Case No.:20/13/82-ALC4/2015	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00983/AM16/	RLA File :03/94/040/00169/AM16/	Lic.No/Date:0310796563 11.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

240	Case No.:159/7/82-ALC4/2015	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00764/AM16/	RLA File :03/95/040/00985/AM15/	Lic.No/Date:0310796576 11.06.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/612/2015-PI(Norms) dated 17.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

241	Case No.:87/7/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00692/AM16/	RLA File :09/24/040/00102/AM16/	Lic.No/Date:0910062168 11.06.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

242	Case No.:42/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

243	Case No.:84/13/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01047/AM16/	RLA File :34/24/040/00066/AM16/	Lic.No/Date:3410041297 15.06.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.No.14010/85/2010-Ch-II dated 21.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

244	Case No.:41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

245	Case No.:52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00657/AM16/	RLA File :05/23/040/00107/AM16/	Lic.No/Date:0510394590 17.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

246	Case No.:190/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00795/AM16/	RLA File :05/24/040/00105/AM16/	Lic.No/Date:0510394617 17.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/565/2015-PI(Norms) dated			

	December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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247	Case No.: 37/13/82-ALC4/2015	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01000/AM16/	RLA File :03/94/040/00148/AM16/	Lic.No/Date:0310796714 18.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

248	Case No.: 43/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

249	Case No.: 15/9/82-ALC4/2015	Party Name:KDAC CHEM PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00951/AM16/	RLA File :34/24/040/00069/AM16/	Lic.No/Date:3410041310 22.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

250	Case No.: 183/7/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00788/AM16/	RLA File :22/24/040/00010/AM16/	Lic.No/Date:2210015259 22.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/553/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

251	Case No.: 2/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00598/AM16/	RLA File :09/24/040/00165/AM16/	Lic.No/Date:0910062242 23.06.2015	Defer Date:27.01.2016.
	Decision : The Committee decided to defer the case for want of comments of DoP			

252	Case No.: 26/13/82-	Party Name:KOPRAN	Meet No/Date:15/82-	Status: Case
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	ALC4/2015	RESEARCH LABORATORIES LTD.	ALC4/2015 30.12.2015	Deferred
	HQ File :01/82/050/00989/AM16/	RLA File :03/94/040/00164/AM16/	Lic.No/Date:0310796757 23.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

253	Case No.:27/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00990/AM16/	RLA File :03/94/040/00197/AM16/	Lic.No/Date:0310796759 23.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

254	Case No.:28/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00991/AM16/	RLA File :03/94/040/00162/AM16/	Lic.No/Date:0310796761 23.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

255	Case No.:29/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00992/AM16/	RLA File :03/94/040/00161/AM16/	Lic.No/Date:0310796756 23.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

256	Case No.:31/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00994/AM16/	RLA File :03/94/040/00198/AM16/	Lic.No/Date:0310796762 23.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

257	Case No.:83/13/82- ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01046/AM16/	RLA File :34/24/040/00087/AM16/	Lic.No/Date:3410041313 23.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

258	Case No.:15/13/82- ALC4/2015	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00978/AM16/	RLA File :03/94/040/00219/AM16/	Lic.No/Date:0310796797 24.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

259	Case No.: 45/7/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00650/AM16/	RLA File :09/24/040/00135/AM16/	Lic.No/Date:0910062250 24.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/599/2015-PI(Norms) dated December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

260	Case No.: 16/13/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00979/AM16/	RLA File :03/94/040/00224/AM16/	Lic.No/Date:0310796798 24.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

261	Case No.: 64/7/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00669/AM16/	RLA File :09/24/040/00133/AM16/	Lic.No/Date:0910062246 24.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/568/2015-PI(Norms) dated December 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

262	Case No.: 48/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00653/AM16/	RLA File :09/24/040/00118/AM16/	Lic.No/Date:0910062253 25.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/596/2015-PI(Norms) dated 11.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

263	Case No.: 72/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2015	Status: Case Deferred
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			30.12.2015	
	HQ File :01/82/050/00677/AM16/	RLA File :05/24/040/00104/AM16/	Lic.No/Date:0510394704 25.06.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:76/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
264	HQ File :01/82/050/00681/AM16/	RLA File :05/24/040/00103/AM16/	Lic.No/Date:0510394703 25.06.2015	Defer Date:27.01.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:75/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
265	HQ File :01/82/050/00680/AM16/	RLA File :05/24/040/00122/AM16/	Lic.No/Date:0510394696 25.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:78/7/82-ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
266	HQ File :01/82/050/00683/AM16/	RLA File :02/24/040/00028/AM16/	Lic.No/Date:0210205920 25.06.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/556/2015-PI(Norms) dated December 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:89/7/82-ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
267	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:77/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
268	HQ File :01/82/050/00682/AM16/	RLA File :05/24/040/00130/AM16/	Lic.No/Date:0510394732 26.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

269	Case No.: 26/7/82-ALC4/2015	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00631/AM16/	RLA File :04/24/040/00072/AM16/	Lic.No/Date:0410160709 26.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/498/2015-PI(Norms) dated 23.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

270	Case No.: 44/7/82-ALC4/2015	Party Name:LEE PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/00649/AM16/	RLA File :09/24/040/00201/AM16/	Lic.No/Date:0910062263 30.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/633/2015-PI(Norms) dated 23.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

271	Case No.: 42/7/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00647/AM16/	RLA File :31/83/040/00030/AM16/	Lic.No/Date:3110065521 01.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

272	Case No.: 10/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00973/AM16/	RLA File :03/94/040/00229/AM16/	Lic.No/Date:0310797018 02.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

273	Case No.: 11/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00974/AM16/	RLA File :03/94/040/00228/AM16/	Lic.No/Date:0310797020 02.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

274	Case No.: 24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
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	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:32/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
275	HQ File :01/82/050/00995/AM16/	RLA File :03/94/040/00263/AM16/	Lic.No/Date:0310797090 07.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:53/13/82-ALC4/2015	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
276	HQ File :01/82/050/01016/AM16/	RLA File :03/94/040/00225/AM16/	Lic.No/Date:0310797089 07.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:82/13/82-ALC4/2015	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
277	HQ File :01/82/050/01045/AM16/	RLA File :34/24/040/00084/AM16/	Lic.No/Date:3410041360 07.07.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, 14010/84/2015-Ch-II dated 15.12.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:2/7/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
278	HQ File :01/82/050/00607/AM16/	RLA File :09/24/040/00213/AM16/	Lic.No/Date:0910062316 08.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:44/14/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
279	HQ File :01/82/050/01180/AM16/	RLA File :05/23/040/00147/AM16/	Lic.No/Date:0510394839 08.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:103/8/82-ALC4/2015	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
280	HQ File :01/82/050/00899/AM16/	RLA File :03/95/040/00266/AM16/	Lic.No/Date:0310797135 09.07.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/107/2010-Ch-II dated 27.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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281	Case No.: 9/13/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00972/AM16/	RLA File :03/94/040/00176/AM16/	Lic.No/Date:0310797178 13.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/176/2011-Ch-II dated 15.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

282	Case No.: 12/13/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00975/AM16/	RLA File :03/94/040/00003/AM16/	Lic.No/Date:0310797246 15.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/85/2012-Ch-II dated 08.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

283	Case No.: 13/13/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00976/AM16/	RLA File :03/94/040/00232/AM16/	Lic.No/Date:0310797262 15.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/67/2011-Ch-II dated 22.06.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

284	Case No.: 14/13/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00977/AM16/	RLA File :03/94/040/00221/AM16/	Lic.No/Date:0310797252 15.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/176/2011-Ch-II dated 15.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

285	Case No.: 23/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00986/AM16/	RLA File :03/94/040/00284/AM16/	Lic.No/Date:0310797268 15.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

286	Case No.: 22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

287	Case No.: 185/7/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/00790/AM16/	RLA File :09/24/040/00219/AM16/	Lic.No/Date:0910062355 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/637/2015-PI(Norms) dated 23.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

288	Case No.: 93/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/01056/AM16/	RLA File :03/94/040/00303/AM16/	Lic.No/Date:0310797532 22.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/54/2015-PI(Norms) dated 4.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

289	Case No.: 94/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/01057/AM16/	RLA File :03/94/040/00297/AM16/	Lic.No/Date:0310797529 22.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/54/2015-PI(Norms) dated 4.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

290	Case No.: 119/8/82-	Party Name:SI GROUP	Meet No/Date:15/82-	Status: Case
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ALC4/2015	INDIA LIMITED	ALC4/2015 30.12.2015	Deferred
HQ File :01/82/050/00915/AM16/	RLA File :03/95/040/00322/AM16/	Lic.No/Date:0310797595 23.07.2015	Defer Date:27.01.2016
Decision : The Committee decided to defer the case for want of comments of DoP			

Case No.:98/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
HQ File :01/82/050/01061/AM16/	RLA File :03/94/040/00313/AM16/	Lic.No/Date:0310797651 24.07.2015	Date:
291	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/435/2015-PI(Norms) dated 11.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

Case No.:99/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
HQ File :01/82/050/01062/AM16/	RLA File :03/94/040/00312/AM16/	Lic.No/Date:0310797650 24.07.2015	Defer Date:
292	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/618/2015-PI(Norms) dated 4.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

Case No.:132/13/82- ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
HQ File :01/82/050/01095/AM16/	RLA File :03/94/040/00298/AM16/	Lic.No/Date:0310797652 24.07.2015	Defer Date:
293	Decision : The committee considered the case and decided to ratify norms as per SION A-1945 with 1% wastage under para 4.7 of HBP. RA concerned take further necessary action as per decision of NC.		

Case No.:133/13/82- ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Approved
HQ File :01/82/050/01096/AM16/	RLA File :03/94/040/00306/AM16/	Lic.No/Date:0310797633 24.07.2015	Defer Date:
294	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/618/2015-PI(Norms) dated 4.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		

295	Case No.:115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

296	Case No.:97/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01060/AM16/	RLA File :03/94/040/00327/AM16/	Lic.No/Date:0310797799 29.07.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

297	Case No.:100/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01063/AM16/	RLA File :03/94/040/00328/AM16/	Lic.No/Date:0310797802 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/620/2015-PI(Norms) dated 4.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

298	Case No.:101/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01064/AM16/	RLA File :03/94/040/00333/AM16/	Lic.No/Date:0310797805 29.07.2015	Defer Date:
	Decision : : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/435/2015-PI(Norms) dated 11.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

299	Case No.:117/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01080/AM16/	RLA File :03/94/040/00323/AM16/	Lic.No/Date:0310797801 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of			

	D/o Pharmaceuticals forwarded vide O.M. No.35011/620/2015-PI(Norms) dated 4.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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	Case No.:118/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01081/AM16/	RLA File :03/94/040/00332/AM16/	Lic.No/Date:0310797803 29.07.2015	Defer Date:
300	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/620/2015-PI(Norms) dated 4.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:119/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01082/AM16/	RLA File :03/94/040/00309/AM16/	Lic.No/Date:0310797783 29.07.2015	Defer Date:
301	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/54/2015-PI(Norms) dated 4.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:69/13/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01032/AM16/	RLA File :13/24/040/00016/AM16/	Lic.No/Date:1310047933 29.07.2015	Defer Date:
302	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:92/13/82-ALC4/2015	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01055/AM16/	RLA File :22/24/040/00027/AM16/	Lic.No/Date:2210015273 31.07.2015	Defer Date:27.01.2016
303	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:116/13/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date:27.01.2016
304	Decision : The Committee decided to defer the case for want of comments of DCPC			

305	Case No.:114/13/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01077/AM16/	RLA File :03/94/040/00258/AM16/	Lic.No/Date:0310797898 03.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

306	Case No.:113/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01076/AM16/	RLA File :03/94/040/00335/AM16/	Lic.No/Date:0310797897 03.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

307	Case No.:112/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

308	Case No.:75/13/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01038/AM16/	RLA File :05/24/040/00215/AM16/	Lic.No/Date:0510395160 04.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

309	Case No.:78/13/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01041/AM16/	RLA File :05/24/040/00219/AM16/	Lic.No/Date:0510395169 04.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

310	Case No.:109/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01072/AM16/	RLA File :03/94/040/00170/AM16/	Lic.No/Date:0310797954 05.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

311	Case No.:50/13/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date:27.01.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC
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312	Case No.: 108/13/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/01071/AM16/	RLA File :03/94/040/00150/AM16/	Lic.No/Date:0310798022 07.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/100/2010-Ch-II dated 01.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

313	Case No.: 166/13/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01129/AM16/	RLA File :05/24/040/00235/AM16/	Lic.No/Date:0510395245 07.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

314	Case No.: 68/13/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01031/AM16/	RLA File :05/24/040/00230/AM16/	Lic.No/Date:0510395244 07.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

315	Case No.: 107/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01070/AM16/	RLA File :03/94/040/00299/AM16/	Lic.No/Date:0310798050 10.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

316	Case No.: 6/13/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/00969/AM16/	RLA File :31/83/040/00066/AM16/	Lic.No/Date:3110065596 12.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

317	Case No.: 110/13/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01073/AM16/	RLA File :03/94/040/00350/AM16/	Lic.No/Date:0310798096 12.08.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, 14010/96/2011-Ch-II dated 30.12.2015 , uploaded along with these minutes decided to			

	call for technical information from the firm and deferred the case.
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318	Case No.:106/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01069/AM16/	RLA File :03/94/040/00379/AM16/	Lic.No/Date:0310798101 12.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

319	Case No.:111/13/82-ALC4/2015	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, 14010/86/2015-Ch-II dated 30.12.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

320	Case No.:91/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01054/AM16/	RLA File :22/24/040/00016/AM16/	Lic.No/Date:2210015282 13.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

321	Case No.:79/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

322	Case No.:57/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01020/AM16/	RLA File :22/24/040/00013/AM16/	Lic.No/Date:2210015284 14.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

323	Case No.:52/13/82-ALC4/2015	Party Name:ARGO BIOCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01015/AM16/	RLA File :03/94/040/00300/AM16/	Lic.No/Date:0310798204 17.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

324	Case No.:127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

325	Case No.:60/13/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01023/AM16/	RLA File :05/23/040/00204/AM16/	Lic.No/Date:0510395351 18.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

326	Case No.:90/13/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01053/AM16/	RLA File :05/23/040/00195/AM16/	Lic.No/Date:0510395344 18.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

327	Case No.:65/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01028/AM16/	RLA File :05/24/040/00149/AM16/	Lic.No/Date:0510395338 18.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/18/2014-Ch-II dated 2.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

328	Case No.:66/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01029/AM16/	RLA File :05/24/040/00118/AM16/	Lic.No/Date:0510395337 18.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/18/2014-Ch-II dated 2.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

329	Case No.:67/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01030/AM16/	RLA File :05/24/040/00172/AM16/	Lic.No/Date:0510395339 18.08.2015	Defer Date:27.01.2016

	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/18/2014-Ch-II dated 2.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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330	Case No.: 89/13/82-ALC4/2015	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01052/AM16/	RLA File :05/23/040/00211/AM16/	Lic.No/Date:0510395366 19.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

331	Case No.: 59/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/01022/AM16/	RLA File :05/24/040/00605/AM15/	Lic.No/Date:0510395358 19.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/18/2014-Ch-II dated 2.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

332	Case No.: 63/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/01026/AM16/	RLA File :05/24/040/00606/AM15/	Lic.No/Date:0510395359 19.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/18/2014-Ch-II dated 2.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

333	Case No.: 64/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/01027/AM16/	RLA File :05/24/040/00618/AM15/	Lic.No/Date:0510395374 19.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/18/2014-Ch-II dated 2.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

334	Case No.: 87/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/01050/AM16/	RLA File :05/24/040/00612/AM15/	Lic.No/Date:0510395362 19.08.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/18/2014-Ch-II dated 2.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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335	Case No.: 88/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01051/AM16/	RLA File :05/24/040/00025/AM16/	Lic.No/Date:0510395364 19.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/18/2014-Ch-II dated 17.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

336	Case No.: 126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

337	Case No.: 61/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01024/AM16/	RLA File :05/23/040/00218/AM16/	Lic.No/Date:0510395388 20.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

338	Case No.: 62/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01025/AM16/	RLA File :05/23/040/00212/AM16/	Lic.No/Date:0510395383 20.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

339	Case No.: 72/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01035/AM16/	RLA File :52/24/040/00036/AM16/	Lic.No/Date:5210041615 21.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

340	Case No.: 161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310798374	Defer

	:01/82/050/01124/AM16/	:03/95/040/00274/AM16/	21.08.2015	Date:27.01.2016
Decision : The Committee decided to defer the case for want of comments of DCPC				

341	Case No.: 125/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01088/AM16/	RLA File :03/94/040/00364/AM16/	Lic.No/Date:0310798396 24.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

342	Case No.: 130/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01093/AM16/	RLA File :03/94/040/00413/AM16/	Lic.No/Date:0310798392 24.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

343	Case No.: 85/13/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01048/AM16/	RLA File :05/23/040/00198/AM16/	Lic.No/Date:0510395430 25.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

344	Case No.: 86/13/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01049/AM16/	RLA File :05/23/040/00200/AM16/	Lic.No/Date:0510395431 25.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

345	Case No.: 54/13/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01017/AM16/	RLA File :03/94/040/00089/AM16/	Lic.No/Date:0310798493 26.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

346	Case No.: 129/13/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01092/AM16/	RLA File :03/94/040/00336/AM16/	Lic.No/Date:0310798491 26.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/659/2012-PI(Norms) dated 12.3.2013, uploaded along with these minutes or as applied by the firm whichever is			

	less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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347	Case No.: 77/13/82-ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01040/AM16/	RLA File :52/24/040/00038/AM16/	Lic.No/Date:5210041620 27.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

348	Case No.: 121/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01084/AM16/	RLA File :03/94/040/00406/AM16/	Lic.No/Date:0310798528 27.08.2015	Defer Date:27.01.2016
	Decision : Requisite information has been received and sent to DoP for comments.			

349	Case No.: 122/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01085/AM16/	RLA File :03/94/040/00408/AM16/	Lic.No/Date:0310798530 27.08.2015	Defer Date:27.01.2016
	Decision : Requisite information has been received and sent to DoP for comments.			

350	Case No.: 74/13/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File :01/82/050/01037/AM16/	RLA File :05/23/040/00201/AM16/	Lic.No/Date:0510395469 28.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/36/2011-Ch-II dated 21.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

351	Case No.: 128/13/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01091/AM16/	RLA File :03/94/040/01129/AM15/	Lic.No/Date:0310798586 31.08.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

352	Case No.: 123/13/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Approved
	HQ File	RLA File	Lic.No/Date:0310798598	Defer Date:

	:01/82/050/01086/AM16/	:03/94/040/00247/AM16/	01.09.2015	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, U.O.No.14010/11/2013-Ch-II dated 01.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

353	Case No.:124/13/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01087/AM16/	RLA File :03/94/040/00246/AM16/	Lic.No/Date:0310798597 01.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

354	Case No.:120/13/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01083/AM16/	RLA File :03/94/040/00279/AM16/	Lic.No/Date:0310798629 03.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

355	Case No.:96/13/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01059/AM16/	RLA File :31/83/040/00080/AM16/	Lic.No/Date:3110065626 08.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

356	Case No.:7/9/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00943/AM16/	RLA File :09/24/040/00312/AM16/	Lic.No/Date:0910062574 08.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

357	Case No.:3/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00939/AM16/	RLA File :09/24/040/00341/AM16/	Lic.No/Date:0910062565 08.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

358	Case No.:4/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00940/AM16/	RLA File :09/24/040/00338/AM16/	Lic.No/Date:0910062566 08.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

359	Case No.:5/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00941/AM16/	RLA File :09/24/040/00337/AM16/	Lic.No/Date:0910062567 08.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

360	Case No.:2/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00938/AM16/	RLA File :09/24/040/00344/AM16/	Lic.No/Date:0910062564 08.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

361	Case No.:8/9/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00944/AM16/	RLA File :34/24/040/00155/AM16/	Lic.No/Date:3410041496 09.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

362	Case No.:10/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00946/AM16/	RLA File :03/94/040/00355/AM16/	Lic.No/Date:0310798806 10.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

363	Case No.:170/13/82-ALC4/2015	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01133/AM16/	RLA File :09/24/040/00358/AM16/	Lic.No/Date:0910062596 11.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

364	Case No.:12/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00948/AM16/	RLA File :03/94/040/00372/AM16/	Lic.No/Date:0310798878 14.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

365	Case No.:16/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00952/AM16/	RLA File :03/94/040/00265/AM16/	Lic.No/Date:0310798923 16.09.2015	Defer Date:27.01.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC
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366	Case No.:18/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00954/AM16/	RLA File :09/24/040/00368/AM16/	Lic.No/Date:0910062629 16.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

367	Case No.:19/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00955/AM16/	RLA File :09/24/040/00369/AM16/	Lic.No/Date:0910062630 16.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

368	Case No.:17/9/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00953/AM16/	RLA File :09/24/040/00371/AM16/	Lic.No/Date:0910062628 16.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

369	Case No.:20/9/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00956/AM16/	RLA File :03/95/040/00424/AM16/	Lic.No/Date:0310798995 22.09.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

370	Case No.:4/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00967/AM16/	RLA File :09/24/040/00391/AM16/	Lic.No/Date:0910062720 13.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

371	Case No.:3/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/00966/AM16/	RLA File :09/24/040/00432/AM16/	Lic.No/Date:0910062716 13.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

372	Case No.:1/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
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	HQ File :01/82/050/00964/AM16/	RLA File :09/24/040/00435/AM16/	Lic.No/Date:0910062713 13.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:2/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
373	HQ File :01/82/050/00965/AM16/	RLA File :09/24/040/00436/AM16/	Lic.No/Date:0910062714 13.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
374	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
375	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:138/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
376	HQ File :01/82/050/01101/AM16/	RLA File :09/24/040/00320/AM16/	Lic.No/Date:0910062756 20.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:137/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
377	HQ File :01/82/050/01100/AM16/	RLA File :09/24/040/00450/AM16/	Lic.No/Date:0910062755 20.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:139/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
378	HQ File :01/82/050/01102/AM16/	RLA File :03/95/040/00456/AM16/	Lic.No/Date:0310799558 20.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC U.O.No.14010/62/2010-CH-II dated 19.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA			

	concerned may take necessary action as per decision of NC.
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379	Case No.:140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

380	Case No.:168/13/82-ALC4/2015	Party Name:SYNERGENE ACTIVE INGREDIENTS PVT LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01131/AM16/	RLA File :09/24/040/00426/AM16/	Lic.No/Date:0910062765 21.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

381	Case No.:141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

382	Case No.:142/13/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01105/AM16/	RLA File :09/24/040/00443/AM16/	Lic.No/Date:0910062774 27.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

383	Case No.:144/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01107/AM16/	RLA File :09/24/040/00387/AM16/	Lic.No/Date:0910062780 28.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/536/2015-PI(Norms) dated December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

384	Case No.:145/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062781	Defer

	:01/82/050/01108/AM16/	:09/24/040/00396/AM16/	28.10.2015	Date:27.01.2016
Decision : The Committee decided to defer the case for want of comments of DoP				

385	Case No.: 146/13/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01109/AM16/	RLA File :09/24/040/00413/AM16/	Lic.No/Date:0910062785 28.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

386	Case No.: 143/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01106/AM16/	RLA File :09/24/040/00457/AM16/	Lic.No/Date:0910062776 28.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

387	Case No.: 147/13/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

388	Case No.: 148/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01111/AM16/	RLA File :09/24/040/00465/AM16/	Lic.No/Date:0910062798 29.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

389	Case No.: 149/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01112/AM16/	RLA File :09/24/040/00466/AM16/	Lic.No/Date:0910062799 29.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

390	Case No.: 150/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01113/AM16/	RLA File :09/24/040/00467/AM16/	Lic.No/Date:0910062800 29.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

391	Case No.: 152/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2015	Status: Case Deferred
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			30.12.2015	
	HQ File :01/82/050/01115/AM16/	RLA File :09/24/040/00319/AM16/	Lic.No/Date:0910062806 30.10.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

392	Case No.:153/13/82-ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01116/AM16/	RLA File :34/24/040/00199/AM16/	Lic.No/Date:3410041644 02.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

393	Case No.:154/13/82-ALC4/2015	Party Name: DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01117/AM16/	RLA File :09/24/040/00460/AM16/	Lic.No/Date:0910062821 03.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

394	Case No.:155/13/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01118/AM16/	RLA File :09/24/040/00475/AM16/	Lic.No/Date:0910062827 03.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

395	Case No.:156/13/82-ALC4/2015	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01119/AM16/	RLA File :09/24/040/00464/AM16/	Lic.No/Date:0910062832 03.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

396	Case No.:159/13/82-ALC4/2015	Party Name: CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

397	Case No.:157/13/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date:15/82- ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01120/AM16/	RLA File :09/24/040/00476/AM16/	Lic.No/Date:0910062833 04.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

398	Case No.:158/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01121/AM16/	RLA File :09/24/040/00477/AM16/	Lic.No/Date:0910062834 04.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

399	Case No.:163/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01126/AM16/	RLA File :09/24/040/00479/AM16/	Lic.No/Date:0910062838 06.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

400	Case No.:162/13/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01125/AM16/	RLA File :09/24/040/00427/AM16/	Lic.No/Date:0910062836 06.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

401	Case No.:165/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

402	Case No.:167/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01130/AM16/	RLA File :09/24/040/00493/AM16/	Lic.No/Date:0910062862 19.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

403	Case No.:171/13/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Approved
	HQ File :01/82/050/01134/AM16/	RLA File :09/24/040/00497/AM16/	Lic.No/Date:0910062889 24.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/538/2013-PI(Norms) dated 26.09.2013, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

404	Case No.: 171/14/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01307/AM16/	RLA File :03/94/040/00533/AM16/	Lic.No/Date:0310800496 30.11.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

405	Case No.: 1/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01312/AM16/	RLA File :09/24/040/00529/AM16/	Lic.No/Date:0910062940 08.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

406	Case No.: 2/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01313/AM16/	RLA File :09/24/040/00538/AM16/	Lic.No/Date:0910062945 08.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

407	Case No.: 5/15/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01316/AM16/	RLA File :34/24/040/00215/AM16/	Lic.No/Date:3410041722 10.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

408	Case No.: 3/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01314/AM16/	RLA File :09/24/040/00553/AM16/	Lic.No/Date:0910062954 10.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

409	Case No.: 4/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01315/AM16/	RLA File :09/24/040/00545/AM16/	Lic.No/Date:0910062955 10.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

410	Case No.: 6/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ File :01/82/050/01317/AM16/	RLA File :09/24/040/00540/AM16/	Lic.No/Date:0910062982 17.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

411	Case No.:7/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01318/AM16/	RLA File :09/24/040/00531/AM16/	Lic.No/Date:0910062983 17.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

412	Case No.:8/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01319/AM16/	RLA File :09/24/040/00536/AM16/	Lic.No/Date:0910062985 17.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

413	Case No.:9/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01320/AM16/	RLA File :09/24/040/00530/AM16/	Lic.No/Date:0910062986 17.12.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

414	Case No.:52/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status:Case Deferred
	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date:27.01.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/228/2015-PI(Norms) dated oct.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

Manual Agenda of NC Meeting No.15/82/2015
Scheduled to be held on 30.12.2015 but actually held on 07.01.2016

Case No. B- 01 M.No.15/AM-16 Date 30.12.2015	M/s. SMB Corporation Of India File No. 01/82/050/01016/AM 13 RLA No.03/95/040/00568/AM 13 Adv.Auth. No. 0310713614 dated. 25.10.2012
Decision: The Committee considered this case for amendment in the UOM of export product as per agenda. The Committee decided to defer the case for want of comments of DCPC.	

Case No. B- 02 M.No.15/AM-16 Date 30.12.2015	M/s. Pharmazell (India) Pvt Ltd File No. 01/82/162/00138/AM 15
Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/234/2015-PI(Norms) dated 17.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

Case No. B- 03 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00152/AM 07 RLA No. 22/24/040/00152/AM07 Adv Auth No. 2210005831 dated 31.07.2006
Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 04 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00056/AM 08 RLA No. 22/21/042/00006/AM05 Adv Auth No. 2210006467 dated 02.02.2007
Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 05 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00254/AM 08 RLA No. 22/24/040/00008/AM08 Adv Auth No. 2210006706 dated 03.05.2007
Decision: Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 06 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00869/AM 08 RLA No. 22/24/040/00020/AM08 Adv Auth No. 2210006928 dated 31.07.2007
Decision: Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	
Case No. B- 07 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00542/AM 08 RLA No. 22/24/040/00016/AM08 Adv Auth No. 2210006807 dated 18.06.2007
Decision: Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	
Case No. B- 08 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00410/AM 08 RLA No. 22/24/040/00010/AM08 Adv Auth No. 2210006746 dated 28.06.2007
Decision: Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	
Case No. B- 09 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/01244/AM 12 RLA No. 22/24/040/00071/AM12 Adv Auth No. 2210012378 dated 29.12.2011
Decision: Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	
Case No. B- 10 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/01155/AM 12 RLA No. 22/24/040/00061/AM12 Adv Auth No. 2210012197 dated 22.11.2011
Decision: Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	
Case No. B- 11 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00970/AM 11 RLA No. 22/24/040/00022/AM11 Adv Auth No. 2210010238 dated 04.08.2010
Decision: Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	

Case No. B- 12 M.No.15/AM-16 Date 30.12.2015	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00253/AM 08 RLA No. 22/24/040/00007/AM08 Adv Auth No. 221006705 dated 03.05.2007
Decision: Decision: The committee considered the case for correction/revision of norms as per agenda. The Committee decided to defer the case for want of comments of DoP.	

15/AM-16

S.No. 29

F. No.35011/409/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the January, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Emcure Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/349/AM15/DES-3/414 dated the 08/05/14 vide which an application from M/s. Emcure Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Fomepizole Injection vial 1.5gm/ml**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Fomepizole	1.65gm/vial of 1.5ml

2. This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

S.No. 38

F. No.35011/437/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the February, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s. Unimax Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/370/AM15/DES-3/451 dated the 30/07/14 vide which an application from M/s. Unimax Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Monohydrate USP**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Azithromycin Dihydrate	1.05

2. This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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S.No. 37

Subject: Advance Authorization application from M/s. Atul Ltd. for the import of raw material against the export of Chloro Methyl Isopropyl Carbonate.

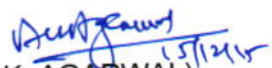
M/s. Atul Ltd. have submitted present applications for the import of raw material against the export Chloro Methyl Isopropyl Carbonate.

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 5210041063 dated 23.5.2014)

1. Item of Export	Qty.	Item of Import	Qty
Chloro Methyl Isopropyl Carbonate.	1 kg	1. Methyl Chloroformate	1.25 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/16/2015-CH-II dated 15.12.2015

21-04-21

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15/Am-16

F. No.35011/592/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.L. 54

Udyog Bhawan,
New Delhi, the ~~January, 2016~~
11th Dec. 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Dr.J. Pharmachem(India)

The undersigned is directed to refer to DGFT U.O.No.01/82/050/00642/AM-16/DES-3/764 dated the 10/08/15 vide which application from M/s Dr.J. Pharmachem(India). was sent to this Department for fixation of norms under para: 4.7 for the export of sodium benzoate micronised. This department has examined the matter Export product is stated to be used as additive to resin & polymers and have no pharmaceutical use.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

1. The first part of the report is devoted to a description of the experimental apparatus and the method of measurement.

2. The second part of the report is devoted to a description of the results of the measurements.

3. The third part of the report is devoted to a discussion of the results of the measurements.

4. The fourth part of the report is devoted to a conclusion.

5. The fifth part of the report is devoted to a bibliography.

6. The sixth part of the report is devoted to an appendix.

7. The seventh part of the report is devoted to a summary.

8. The eighth part of the report is devoted to a list of references.

9. The ninth part of the report is devoted to a list of figures.

10. The tenth part of the report is devoted to a list of tables.

11. The eleventh part of the report is devoted to a list of equations.

12. The twelfth part of the report is devoted to a list of symbols.

13. The thirteenth part of the report is devoted to a list of abbreviations.

14. The fourteenth part of the report is devoted to a list of footnotes.

15. The fifteenth part of the report is devoted to a list of appendices.

16. The sixteenth part of the report is devoted to a list of references.

17. The seventeenth part of the report is devoted to a list of figures.

18. The eighteenth part of the report is devoted to a list of tables.

19. The nineteenth part of the report is devoted to a list of equations.

20. The twentieth part of the report is devoted to a list of symbols.

21. The twenty-first part of the report is devoted to a list of abbreviations.

22. The twenty-second part of the report is devoted to a list of footnotes.

23. The twenty-third part of the report is devoted to a list of appendices.

24. The twenty-fourth part of the report is devoted to a list of references.

25. The twenty-fifth part of the report is devoted to a list of figures.

26. The twenty-sixth part of the report is devoted to a list of tables.

27. The twenty-seventh part of the report is devoted to a list of equations.

28. The twenty-eighth part of the report is devoted to a list of symbols.

29. The twenty-ninth part of the report is devoted to a list of abbreviations.

30. The thirtieth part of the report is devoted to a list of footnotes.

31. The thirty-first part of the report is devoted to a list of appendices.

32. The thirty-second part of the report is devoted to a list of references.

33. The thirty-third part of the report is devoted to a list of figures.

34. The thirty-fourth part of the report is devoted to a list of tables.

35. The thirty-fifth part of the report is devoted to a list of equations.

36. The thirty-sixth part of the report is devoted to a list of symbols.

37. The thirty-seventh part of the report is devoted to a list of abbreviations.

38. The thirty-eighth part of the report is devoted to a list of footnotes.

39. The thirty-ninth part of the report is devoted to a list of appendices.

40. The fortieth part of the report is devoted to a list of references.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Sl. No. 57

Subject: Advance Authorization application from M/s. Manglam Organics Ltd. for the import of raw material against the export of SODIUM ACETATE (TRIHYDRATE)

Ref: U.O. No. 01/82/050/1025/AM15/DES-III/1224 dated 3.3.2015

M/s. Manglam Organics Ltd. have submitted present applications for the import of raw material against the export of SODIUM ACETATE (TRIHYDRATE)

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

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1. Item of Export	Qty.	Item of Import	Qty
SODIUM ACETATE (TRIHYDRATE)	1 kg.	ACETIC ACID	0.500 kg.
		CAUSTIC SODA	0.590 kg.

This issues with the approval of competent authority.

A. K. Agarwal
15/12/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/14 /2015-CH-II dated 15.12.2015

15/Am-16

S/- No. 72

F. No.35011/294/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jubilant Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/24/AM-16/DES-3/54 dated the 12/05/15 vide which application from M/s. Jubilant Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Tablets 5mg and 10mg**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of DML for the above export item.
- (b) Master-Batch Formula duly certified by Quality-Control Incharge for the new formula stated in the application.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

SP

S.I. No. 80

F. No.35011/114/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharma International Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1179/AM-15/DES-3/1243 dated the 03/03/15 vide which application from M/s. BDR Pharma International Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem 1000mg and 500mg Powder for Solution for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
		1255.01mg/1gm vial
		<u>And</u>
1.	Meropenem Trihydrate + Sodium Carbonate	627.505mg/500mg vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

S/1. No. 93

F. No.35011/547/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/35/AM-16/DES-3/826 dated the 27/08/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bicalutamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Amino-2-Trifluoro Methyl-Benzotrile	0.533
2.	P-Fluoro Thiophenol	0.30
3.	Tetrahydrofuran	1.04

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/Am-16

F. No.35011/375/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 95

Udyog Bhawan,
New Delhi, the 11th December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Amol Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1107/AM-15/DES-3/620 dated the 20/07/15 vide which application from M/s. Amol Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Glucosamine Hydrochloride Chondroitin Sulfate Blend**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glucosamine Hydrochloride USP	0.426
2.	Chondroitin Sulfate USP	0.426
3.	Purified Water	0.034 lit/kg

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO).
Udyog Bhawan, New Delhi



15/AM-16

Sl. No. 99

F. No. 14010/164 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 5th, January, 2016

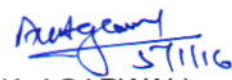
To,

Shiva Pharma Chem Ltd.,
Plot No. 588,
Vill. Luna Tal. Padra,
Dist. Baroda-391440

Subject: - Advance Authorization Application for the import of raw-materials against the export of 2-Ethyl hexanoyl Chloride (Adv. Authorization No.3410040655 dated 5/11/2014).

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of 2-Ethyl hexanoyl Chloride and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
3. Any other relevant information.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO No.- 01/82/050/01110/ AM- 15/DES-III/1401, dated 30.12.2015

15/AM-16

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F. No.35011/92/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S. No. 101

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Virdev Intermediates Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1117/AM-15/DES-3/1093 dated the 13/01/15 vide which application from M/s. Virdev Intermediates Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Diacerein**. This department has examined the matter and it is requested that DGFT may call complete technical details from the firm as per Appendix-33.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/Am-16

103

S.No. 103

F. No.35011/425/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/331/AM-16/DES-3/499 dated the 08/07/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rac-Cis-4-Methyl-5-Penyl-2-Oxazolidinone (Racemic Oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propiophenone	2.44
2.	Diethyl Carbonate	1.00
3.	Toluene	7.89
4.	Iso Propyl Alcohol	1.91
5.	Heptane	2.71
6.	Acetone	0.47
7.	Causticsoda	0.48

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/Am-16

F. No.35011/214/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 104

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1307/AM-15/DES-3/1391 dated the 11/03/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-Methyl-5-Phenyl-2-Oxazolidinone (Chiral Oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propiophenone	5.98
2.	Diethyl Carbonate	0.95
3.	Toluene	8.90
4.	Iso Propyl Alcohol	11.22
5.	Heptane	6.82
6.	Methyl Isobutyl Ketone	3.11
7.	Acetone	3.56
8.	Causticsoda	3.11

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/375/2015-PI (Norms)
Government of India

15/AM-16

F. No. 14010/8/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

S. No. 108

Shastri Bhavan, New Delhi-110001
Dated: 7th January, 2016

To,

M/s. Lake Land Chemicals (India). Ltd.
101, Vasani Udyog Bhavan,
Opp. Phoenix, High Street,
S.B. Marg, Lower, Parel (W),
Maharashtra- 40013.

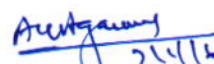
Subject: Application from M/s. Lake Land Chemicals India Ltd. for the import of raw- material
against the export of LAKPOL EI 250 (SORBITAN MONO OLEATE).

(Advance Authorization No. 0310790966 dated 12.11.2014)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of LAKPOL EI 250 (SORBITAN MONO OLEATE) and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to:- Shri Mahender Vikram, FTDO₁(DES-III), in reference to DGFT/UO No.-
01/82/50/01443/ AM- 15/DES-III/1391, dated 30.12.2015.

15/AM-16

F. No. 14010/8/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division
.....

S.No. 111

Shastri Bhavan, New Delhi-110001

Dated: 7th January, 2016

To,

M/s. Lake Land Chemicals (India). Ltd.
101, Vasan Udyog Bhavan,
Opp. Phoenix, High Street,
S.B. Marg, Lower, Parel (W),
Maharashtra- 40013.

Subject: Application from M/s. Lake Land Chemicals India Ltd. for the import of raw- material against the export of SORBITAN MONO OLEATE.

(Advance Authorization No. 0310791049 dated 13.11.2014)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of SORBITAN MONO OLEATE and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,

A.K. Agarwal
21/1/16

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to:- ✓ Shri Mahender Vikram, FTDO₁(DES-III), in reference to DGFT/VO No.- 01/82/50/01408/ AM- 15/DES-III/1392, dated 30.12.2015.

15/AM-6

. No.35011/130/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

114
S.No. 114
Udyog Bhawan, New Delhi,
Dated the 11th September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Encube Ethicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1480/AM-15/DES-3/1271 dated the 04/03/15 vide which application from M/s. Encube Ethicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clotrimazole 1% cream 10gm Tube**. This Department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[1] Clotrimazole 1% cream in 10gm, 100gm, 50gm, 5gm, 3gm, and 10gm tube alongwith Fluconazole capsule 150mg.

S.No	Imported input	Quantity recommended gm/tube						
		10g m	100gm	20g m	50g m	5gm	3gm	10gm with Fluconazole capsule 150mg
1	Clotrimazole	0.10 2	1.02	0.20 4	0.51	0.05 1	0.0306	0.102
2	Octyldodecanol	1.35	13.5	2.70	6.75	0.67 5	0.3375	1.35
3	Cetyl Palmitate	0.30	3.00	0.60	1.50	0.15	0.09	0.30
4	Cetostearyl Alcohol	1.00	10.00	2.00	5.00	0.50	0.30	1.00
5	Empty Aluminium Collapsible Tube	Relevant. may be allowed as per packing policy.						

[2] Clotrimazole 1% vaginal cream in 35gm tube

S. No.	Import Item	Qty. Recommended gm/tube.
1.	Clotrimazole	0.357
2.	Octyldodecanol	4.725
3.	Cetyl Palmitate	1.050
4.	Cetostearyl Alcohol	4.725
5.	Empty Aluminium Collapsible tube	Relevant, may be allowed as per packing policy.
6.	Plastic applicator (6 Nos per tube)	

[3] Clotrimazole 2% vaginal cream in 20gm tube

S. No.	Import Item	Qty. Recommended gm/tube.
1.	Clotrimazole	0.408
2.	Octyldodecanol	2.70
3.	Cetyl Palmitate	0.60
4.	Cetostearyl Alcohol	3.0
5.	Empty Aluminium Collapsible tube	Relevant, may be allowed as per packing policy.
6.	Plastic applicator (3 Nos per tube)	

[4] Clotrimazole 10% vaginal cream in 5gm tube

S. No.	Import Item	Qty. Recommended gm/tube.
1.	Clotrimazole	0.51
2.	Octyldodecanol	0.675
3.	Cetyl Palmitate	0.150
4.	Cetostearyl Alcohol	0.30
5.	Empty Aluminium Collapsible tube	Relevant, may be allowed as per packing policy.
6.	Plastic applicator (1 Nos per tube)	

Bachastgin
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/326/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 120

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jubilant Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/25/AM-16/DES-3/84 dated the 16/06/15 vide which application from M/s. Jubilant Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Escitalopram Oxalate Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Escitalopram Oxalate	6.515 mg/5 mg tablet <u>Or</u> 13.03 mg/10 mg tablet <u>Or</u> 26.06 mg/20 mg tablet

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/503/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

121
S, 2/10/121

Shastri Bhawan, New Delhi,
Dated: December 28, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jubilant Generics Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/26/AM-16/DES-3/559 dated the 10/07/15 vide which application from M/s Jubilant Generics Ltd. was sent to this Department for the export of **Atorvastatin 5 mg & 10 mg tablets**. This department has examined the matter and the following information is not available in the application and DGFT may call for the same from the applicant:-

1. Copy of valid Drug Manufacturing License issued by respective State Drug Controller.
 2. Copy of Master Batch Formula for export product.
 3. Need for lactose is not reflected in the flow chart
 4. Past consumption data for last 5 consecutive batches of both of the export products
2. This issues with the approval of competent authority.


28.12.15
(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

10-3-52

RECEIVED
FEB 3 1952
U.S. DEPT. OF AGRICULTURE
WASHINGTON, D.C.

TO: DIRECTOR, BUREAU OF PLANT INDUSTRY
FROM: [illegible]
SUBJECT: [illegible]

Dear Sir:

[illegible]

[illegible]

[illegible]

[illegible]

[illegible]

[illegible]

[illegible]

15/AM-16
3/15
F. No.35011/135/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S.No. 135

Udyog Bhawan, New Delhi,
Dated the July, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nutra Specialities Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1462/AM-15/DES-3/1352 dated the 09/03/15 vide which application from M/s. Nutra Specialities Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Olmesartan Medoxomil (APIs/Bulk Drugs)**. This department has examined the matter and it is requested that DGFT may call complete technical details from the firm as per Appendix-33 for the export product Olmesartan Medoxomil.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/567/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 136

Udyog Bhawan,
New Delhi, the
January, 2016
21st December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Riddhi Pharma.

The undersigned is directed to refer to DGFT U.O.No.01/82/050/697/AM-16/DES-3/653 dated the 29/07/15 vide which application from M/s. Riddhi Pharma. was sent to this Department for fixation of norms under para: 4.7 for the export of Dichloro propenol. This department has examined the matter and we may inform DGFT that both export item and import item 1 are same and the case in its present form does not have any merit for consideration.

Norms committee may take a view.

2. This issues with the approval of competent authority.


21.12.15
(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

THE UNIVERSITY OF CHICAGO
 DIVISION OF THE PHYSICAL SCIENCES
 DEPARTMENT OF PHYSICS

PHYSICS 350
 QUANTUM MECHANICS
 SPRING 1980

PROBLEM SET 10
 DUE DATE: MAY 1, 1980
 INSTRUCTIONS: This problem set contains five problems. The first two problems are to be done by all students. The remaining three problems are to be done by students in the Honors section. The problems are to be done in pairs. Each pair should submit a single solution. The solutions should be typed and double-spaced. The solutions should be submitted to the instructor's office by the due date.

PROBLEM 1. A particle of mass m is confined to a one-dimensional box of length L . The potential energy is zero inside the box and infinite outside. The wave function of the particle is given by

$$\psi(x) = \begin{cases} A \sin(kx) & 0 \leq x \leq L \\ 0 & \text{otherwise} \end{cases}$$

where A is a constant and k is a positive real number. (a) Find the value of k for which the wave function satisfies the boundary conditions. (b) Find the value of A for which the wave function is normalized. (c) Find the energy of the particle.

PROBLEM 2. A particle of mass m is confined to a one-dimensional box of length L . The potential energy is zero inside the box and infinite outside. The wave function of the particle is given by

$$\psi(x) = \begin{cases} A \cos(kx) & 0 \leq x \leq L \\ 0 & \text{otherwise} \end{cases}$$

where A is a constant and k is a positive real number. (a) Find the value of k for which the wave function satisfies the boundary conditions. (b) Find the value of A for which the wave function is normalized. (c) Find the energy of the particle.

PROBLEM 3. A particle of mass m is confined to a one-dimensional box of length L . The potential energy is zero inside the box and infinite outside. The wave function of the particle is given by

15/AM-16

Sl. No. 145

F. No. 14010/50/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 30th December, 2015

To,

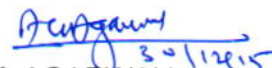
M/s V.D.H. Organics Pvt. Ltd.
D-554, FIRST FLOOR, J.K. SCHOOL ROAD,
BHAJANPURA,
DELHI-110053,

Subject: - Advance Authorization Application for the import of raw-materials against the export of Thymol crystals(3- Hydroxy-P-Cymene)

(Advance Authorization No.0510392988 dated 27.1.2015 and 0510395874 dated 9.10.2015)

I am directed to refer to your Advance Authorization applications received through Office of DGFT on the subject mentioned above and your reply dated nil in reference of this office letter of even number dated 14.8.2015 for your earlier application. You have given the consumption details of different items without indicating the specific items. You are again being advised to submit the following information.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Specific quantity of production of Thymol crystals and corresponding consumption of META CRESOLS (M-CRESOL) in the year 2014-15 and 2015-16 (April to September) duly certified by C.A.


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/EO No.-
01/82/050/01266/ AM- 16/DES-III/1222, dated 30.7.2015 and 15.12.2015

15/AM-16

F. No. 14010/75/2013-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 149

Shastri Bhavan, New Delhi-110001

Dated: 7th January, 2016

To,

M/s Shree Ganesh Remedies Pvt. Ltd.,
Plot No. 6011, NR, Aventis Pharma Ltd.,
GIDC Ankleshwar
Dist Bharuch-393002

Subject: - Advance Authorization Application for the import of raw-materials against the export of Sorbyl Acetate.

(Advance Authorization No. 3410040965 dated 16.02.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of Sorbyl Acetate and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
3. Any other relevant information.



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram singh, FTDO_(DES-3), in reference to DGFT/UO No.- 01/82/050/00696/ AM- 16/DES-III/1402, dated 30.12.2015.

15/AM-16

Sl. No. 153

F. No.35011/602/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/640/AM-16/DES-3/776 dated the 10/08/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Triamcinolone Acetonide (BP/USP)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Product	Import Item	Qty. Recommended kg/kg.
1.	Triamcinolone (BP/USP)	(3-TR)1,4,9(11),16-Pregnatetraene-21-OL-3,20-Dione-21-Acetate	1.00
2.	Triamcinolone Acetonide (BP/USP)	---Do---	1.00

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

S.No. 156

F. No.35011/114/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharma International Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1179/AM-15/DES-3/1243 dated the 03/03/15 vide which application from M/s. BDR Pharma International Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem 1000mg and 500mg Powder for Solution for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
		1255.01mg/1gm vial
		<u>And</u>
1.	Meropenem Trihydrate + Sodium Carbonate	627.505mg/500mg vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16
153

F. No.35011/400/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 158

Shastri Bhawan, New Delhi,
Dated: December 18, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Micro Labs Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/006/AM16/DES-3/491 dated the 08.07.2015 vide which an application from M/s Micro Labs Ltd was forwarded to this Department for fixation of norms for the **Dicloxacin 500 mg capsules**. This department has examined the matter and it is observed that the unit of measurement for export product is indicated in KG and not in numbers. Furthermore the description of raw material to be imported is Dicloxacin BP/IP/EP/USP, whereas as per DML each 500 mg capsule contains Dicloxacin Sodium equivalent to 500 mg Dicloxacin.

2. **Based on the DML the norm against this application works out to 533.85 mg Dicloxacin Sodium per capsule of 500 mg.**

3. *However in view of the discrepancies noted above the DGFT may like to get the application revised so as to reflect the unit of measurement in terms of numbers and suitable description of raw material in line with the Drug manufacturing license.*

4. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

15/AMK

F. No.35011/579/2015-PI (Norms)

Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 161

Udyog Bhawan,
New Delhi, the January, 2016
11th Dec. 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Alchemie Laboratories.

The undersigned is directed to refer to DGFT U.O.No.01/82/050/00711/AM-16/DES-3/838 dated the 31/08/15 vide which application from M/s. Alchemie Laboratories. was sent to this Department for fixation of norms under para: 4.7 for the export of ethyl benzyl aniline sulphonic acid. This department has examined the matter DGFT may refer this case to department of chemicals

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/640/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 167, 235

Udyog Bhawan,
New Delhi, the 23rd December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shilpa Medicare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/617/AM-16/DES-3/735 dated the 07/08/15 vide which application from M/s. Shilpa Medicare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3a,7b Dioxy Cholanic Acid**. This department has examined the matter and it is requested that DGFT may call complete technical details as per Appendix-33.

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

2-10-1954

1. The first part of the

document is a list of the

names of the persons who

have been in contact with

the person named in the

list. It is to be noted

that the names of the

persons who have been in

contact with the person

named in the list are

given in the list in the

order in which they have

been in contact with the

person named in the list.

The names of the persons

who have been in contact

15/Am-16

171
S.No. 171

F. No.35011/213/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nutra Specialities Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1413/AM-15/DES-3/1363 dated the 10/03/15 vide which application from M/s. Nutra Specialities Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Vildagliptin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Aminoadamantan-1-ol	0.682
2.	(2S)-1-(Chloroacetyl)-2-Pyrrolidinie Carbonitrile	0.634

Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/Am-16

F. No.35011/566/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 172

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unimax Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/778/AM-16/DES-3/686 dated the 31/07/15 vide which application from M/s. Unimax Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Beclomethasone Dipropionate and Mometasone Furoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[A]Export Product Beclomethasone Dipropionate

S. No.	Import Item	Qty. Recommended kg/kg.
1.	9-Beta,11-Beta-Epoxy-17-Alpha,21-Dihydroxy-16-Beta-Methylenepregna-1,4-Diene-3,20-Dione (DB11)	0.88

[B]Export Product Mometasone Furoate

S. No.	Import Item	Qty. Recommended kg/kg.
1.	16-Alpha Methyl Epoxide/9,11 Beta-Epoxy-17,21-Dihydroxy-16 Alpha-Methyl-9 Beta-Pregna-1,4-Diene-3,20-Dione	1.00

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

✓

S.No. 176

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Eternis fine chemicals Ltd. for the import of raw material against the export of ALPHA HEXYL CINNAMALDEHYDE/ HEXYL CINNAMIC ALDEHYDE

(Advance Authorization No. 0310295203 dated 5.5.2015)

Ref: U.O. No. 01/82/050/01010/AM-16/DES-3/1101 dated 18.11.2015

M/s. Eternis fine chemicals Ltd. have submitted present application for the import of raw material against the export of ALPHA HEXYL CINNAMALDEHYDE/ HEXYL CINNAMIC ALDEHYDE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ALPHA HEXYL CINNAMALDEHYDE/ HEXYL CINNAMIC ALDEHYDE	1 kg	1. OCTANOL	0. 803 KG.
		2. BENZALDEHYDE	0. 614 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dep'tt. of C&PC U.O. No. 14010/57/2012-CH-II dated 21.12.2015

15/AM-16

177

S. No. 177

F. No.35011/587/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/655/AM-16/DES-3/770 dated the 08/10/15 vide which application from M/s. Arene Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Emtricitabine**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Norms applied under Appendix-4E does not match with the quantity imported under Advance - Authorization.
 - (b) Complete technical details as per Appendix-33 showing Mol.wt, % yield on molar basis and Recovery of Solvents etc.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

S.No. 188

F. No.35011/589/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lupin Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/744/AM-16/DES-3/815 dated the 20/08/15 vide which application from M/s. Lupin Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ethambutol Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	DL-2-Aminobutanol	1.6014
2.	Tartaric Acid	0.153
3.	Methanol	0.4172
4.	Isopropyl Alcohol	0.187
5.	Ethylene Dichloride	0.4663

2. Based on above proposed norms, it may also be recommended to revise SION A-225 for the Export of Ethambutol Hcl and SION A-227 for the Export of Ethambutol Tablets 400 mg as under:-

S. No.	Import Item	Norms proposed for Revision of .	
		SION A-225 for Ethambutol Hcl	SION A-227 for Ethambutol Tablets 400 mg
		1 Kg	1000 NOS
1.	DL-2-Aminobutanol	1.6014 kg	0.6534 kg
2.	Tartaric Acid	0.153 "	0.0624 "
3.	Methanol	0.4172 "	0.1702 "
4.	Isopropyl Alcohol	0.187 "	0.0763 "
5.	Ethylene Dichloride	0.4663 "	0.1903 "

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/Am-16

F. No.35011/642/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 189

Udyog Bhawan,
New Delhi, the 23rd December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Brundavan Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/654/AM-16/DES-3/800 dated the 14/08/15 vide which application from M/s. Brundavan Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3,5-Dibenzoyloxy Acetophenone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3,5-Dihydroxybenzoic Acid	0.773

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/547/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 191

Udyog Bhawan,
New Delhi, the 3rd December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/35/AM-16/DES-3/826 dated the 27/08/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bicalutamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Amino-2-Trifluoro Methyl-Benzonitrile	0.533
2.	P-Fluoro Thiophenol	0.30
3.	Tetrahydrofuran	1.04

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

24. 191



15/AM-16

F. No.35011/562/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 195

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sandoz Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/731/AM-16/DES-3/667 dated the 30/07/15 vide which application from M/s. Sandoz Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	L-(-) Camphor Sulphonic Acid	1.00
2.	4,5,6,7-Tetrahydrothieno (3,2,C) Pyridine HCL (Cyclic Amine HCL)	1.62

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/583/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 199

Udyog Bhawan,
New Delhi, the 17th December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Kores India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/646/AM-16/DES-3/766 dated the 10/08/15 vide which application from M/s. Kores India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2 Methyl Benzhydryl Chloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Sodium Borohydride	0.102
2.	2 Methyl Benzophenone	1.015

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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15/AM-16

S. No. 201

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Bhagiradha Chemicals & Industries Ltd. for the import of raw material against the export of METHKOXY ACRYLATE 5 (METHYL(E)-2-[2-(6-CHLOROPYRIMIDIN-4-YLOXY)-PHENYL]-3-METHOXY ACRYLATE

(Advance Authorization No. 0910062060 dated 22.5.2015)

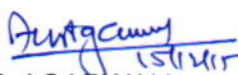
Ref: U.O. No. 01/83/50/656/AM-16/DES-III/748 dated 10.8.2015

M/s. Bhagiradha Chemicals & Industries Ltd. have submitted present application for the import of raw material against the export of above export product.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
METHKOXY ACRYLATE 5 (METHYL(E)-2-[2-(6-CHLOROPYRIMIDIN-4-YLOXY)-PHENYL]-3-METHOXY ACRYLATE)	1 kg	1. 2- Hydroxyl Phenyl Acetic Acid	1.07 kg
		2. Trimethyl orthoformate	0.950 kg
		3. 4,6 Dichloropyrimidine	0.900 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/17/2012 -CH-II dated 15.12.2015

THE UNIVERSITY OF CHICAGO
DIVISION OF THE PHYSICAL SCIENCES
DEPARTMENT OF CHEMISTRY

RECEIVED
JAN 10 1964
CHEMISTRY

TO THE DIRECTOR
OF THE UNIVERSITY OF CHICAGO

FROM
DR. ROBERT M. HARRIS

RE: [illegible]

[Several lines of very faint, mostly illegible text]

Very truly yours,
Robert M. Harris

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15/07/16

S. No. 203

203

F. No.35011/653/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

~~S. No. 203~~

Udyog Bhawan,
New Delhi, the 22nd January, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/438/AM-14/DES-3/595 dated the 07/10/13 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Succinate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Para Methoxy Ethyl Phenol	0.7955
2.	Epichlorohydrine	0.6179
3.	Succinic Acid	0.4508
4.	Mono Isopropyl Amine	0.6285

This issues with the approval of Director (Cost).

(Raj Kumar)

Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi.

15/AM-16

F. No.35011/630/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S No. 204

Udyog Bhawan,
New Delhi, the ~~January~~, 2016

21st December 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Hetro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No.01/82/050/00042/AM-16/DES-3/820 dated the 20/08/15 vide which application from M/s. Hetro Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Lamivudine. This department has examined the matter and it is noted that export item is lamivudine and import item is again lamivudine in its chemical name and applied wastage is 11.6%.

In view of above and since import and export items are same chemical compound, this application may not have any merit for consideration.

Norms committee may take a final decision.

2. This issues with the approval of competent authority.


21.12.15
(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/598/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S No. 205

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/618/AM-16/DES-3/788 dated the 10/08/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sitagliptin Phosphate Monohydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-[(3R)-3-Amino-1-Oxo-4-(2,4,5-Trifluorophenyl) Butyl]-5,6,7,8-Tetrahydro-3-(Trifluoromethyl)-1,2,4-Triazolo[4,3-Alpha] Pyrazine Mandelate Salt	1.283
2.	Methylene Chloride	3.84
3.	Isopropyl Alcohol	2.88

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/577/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 206

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Fermenta Biotech Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/775/AM-16/DES-3/836 dated the 31/08/15 vide which application from M/s. Fermenta Biotech Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4Cholecalciferol (Vitamin D3) BP/USP/EP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Cholesterol	4.14
2.	Methyl Formate	4.72
3.	Petroleum Ether	6.25
4.	2,4,6-Colidine	0.362

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/626/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 207

Udyog Bhawan,
New Delhi, the ~~January, 2016~~
21 Dec. 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Globe Trotters Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No.01/82/050/00781/AM-16/DES-3/805 dated the 20/08/15 vide which application from M/s Globe Trotters Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Ampicillin Sodium BP(Sterile). This department has examined the matter Export product is Ampicillin Sodium BP(Sterile) and no chemical details are available in the application. DGFT is advised to call complete technical details from the firm as per appendix-33.

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

In the second part, the document addresses the challenges associated with implementing effective controls. It notes that while the goal is to create a robust system, there are often practical difficulties in doing so, such as the need for ongoing training and the potential for human error. The document suggests that a combination of technological solutions and strong internal controls can help mitigate these risks.

The final part of the document provides a summary of the key points and offers recommendations for future action. It stresses the importance of regular reviews and updates to the system to ensure it remains effective and relevant. The document concludes by reiterating the commitment to high standards of conduct and the pursuit of excellence in all aspects of the organization's operations.

It is the policy of the organization to maintain the highest standards of ethical conduct and to ensure that all employees are held accountable for their actions. This policy is based on the principle of fairness and the belief that a strong ethical foundation is necessary for long-term success. The organization is committed to creating a culture of integrity and to providing the resources and support needed to ensure that all employees understand and adhere to these standards.

The organization's commitment to ethical conduct is reflected in its policies and procedures, which are designed to promote transparency and accountability. This includes the implementation of strict controls over financial transactions and the establishment of a robust system for monitoring and reporting potential issues. The organization also provides regular training and education to ensure that all employees are aware of the organization's policies and the importance of ethical conduct.

In conclusion, the organization is committed to maintaining the highest standards of ethical conduct and to ensuring that all employees are held accountable for their actions. This commitment is a fundamental part of the organization's identity and is essential for its long-term success. The organization will continue to work towards creating a culture of integrity and to providing the resources and support needed to ensure that all employees understand and adhere to these standards.

15/AM-16

F. No.35011/558/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

8/16. 208

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/771/AM-16/DES-3/710 dated the 04/08/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Triamcinolone Acetonide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3,20 Dioxopregna-1,4,9(11),16 Tetraen-21-Ylacetate (3-TR)	1.00

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

S.No. 211

F. No.35011/500/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: December 23, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Theon Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/789/AM-16/DES-3/645 dated the 29/07/15 vide which application from M/s Theon Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefuroxime 750 mg injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Import Item	Qty. recommended
Cefuroxime Sodium Sterile USP	814.243 mg/vial

2. This issues with the approval of competent authority.


(Raj Kumar)
23/12/15

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

15/AM-16

F. No.35011/601/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

21.10.2015

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/619/AM-16/DES-3/775 dated the 10/08/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefdinir USP/BP/IP/JP/EP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7 AVCA	0.80
2.	Methylene Chloride	6.24
3.	Tetra Hydrofuran	2.47
4.	Methanol	1.85
5.	CAEM	1.397
6.	Triethylamine	0.155
7.	Methane Sulphonic Acid	0.96
8.	Activated Carbon	0.100

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

221

F. No.35011/623/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S. No. 221

Udyog Bhawan, New Delhi,

Dated the January, 2016

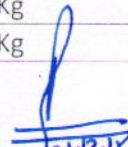
21 Dec. 2015

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s EYTAN LABS LTD.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00667/AM-16/DES-3/808 dated the 20/08/2015 vide which application from M/s EYTAN LABS LTD. was sent to this Department for fixation of norms under para: 4.7 for the export of 4-AMINO-5-FLUORO-1-(2R-HYDROXYMETHYL-[1,3]-OXATHIOLANE-5S-YL)-1H-PYRIMIDINE-2-ONE-EMTRICITABINE(EMS-II). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended for 1 kg Export
1.	Glyoxylic Acid 50%	1.60Kg
2.	2,5 Dihydroxy 1,4 Dithiane	0.73Kg
3.	5-Fluoro cytosine	1.13Kg
4.	Hexamethyl Disilazane	1.64Kg
5.	Dimethyl Formamide	0.70Kg
6.	Triethyl Amine	2.23Kg
7.	N-hexane	5.038Kg
8.	Methylene Chloride	11.908Kg
9.	Cyclo Hexane	1.26Kg
10.	Sodium Borohydride	0.46Kg
11.	Dipotassium Hydrogenphosphate	1.90Kg


(Raj Kumar)

Under Secretary to the Government of India

Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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15/AM-16

F. No.35011/353/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 222

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/203/AM-16/DES-3/243 dated the 30/06/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Latanoprost Ophthalmic Solution**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Export Commodity description	Inputs description	Norms Recommended
1.	Latanoprost Ophthalmic Solution, 0.005% or 125 micrograms per 2.5 ml	1. Latanoprost	0.1312mg/2.5ml vial
		2. Eye drop bottle (Packing material)	1.01 numbers for each vial
		3. Eye drop caps (packing material)	1.01 numbers for each vial
		4. Eye drop insert (packing material)	1.01 numbers for each vial

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/571/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 223

New Delhi, the Udyog Bhawan,
December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drug Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/672/AM-16/DES-3/695 dated the 31/07/15 vide which application from M/s. Optimus Drug Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details including chemical reaction, molar requirement with justification and % yield on molar basis for backward integration of Propan Intermediate.
 - (b) Copy of technical literature in support of yield envisaged in backward reaction from basic stage.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/561/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S/ No. 925

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Unimark Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/728/AM-16/DES-3/666 dated the 30/07/15 vide which application from M/s. Unimark Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
 - (b) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/560/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 226

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Unimark Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/726/AM-16/DES-3/664 dated the 30/07/15 vide which application from M/s. Unimark Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lisinopril Dihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
 - (b) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/555/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 229

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shreegen Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/690/AM-16/DES-3/648 dated the 29/07/15 vide which application from M/s. Shreegen Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rosuvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(4R-Cis)6-[(Acetyloxy)-Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,3-Dioxane-4-Acetic Acid-1, 1-Dimethylethyl Ester	1.80
2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-yl-Methanol	1.80

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/Am-16

51.16.230

F. No.35011/607/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 16th December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/665/AM-16/DES-3/846 dated the 31/08/15 vide which application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atazanavir Sulfate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Tert-Butyl-2-(4-(Pyridin-2-yl) Benzyl Hydrazine Carboxylate	0.50
2.	(2R,3S)-3-(Tert-Butoxy Carbonyl) Amino-1,2 Epoxy-4-Phenyl Butane	0.49
3.	Dichloromethane	4.41
4.	Methoxycarbonyl L-Tert-Leucine	0.77
5.	N,N-Dicyclohexylcarbodiimide	0.79
6.	Acetone	5.52

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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15/AM-16

F. No.35011/550/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

81, No. 231

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/666/AM-16/DES-3/791 dated the 14/08/15 vide which application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R-Cis)-2-Hydroxymethyl-5(5 Fluoreytosine-1yl)-(1,3) Oxatiolane EMS-II**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glyoxalic Acid 50%	1.60
2.	2,5-Dihydro-1,4-Dithaine	0.73
3.	5-Fluorocytosine	1.13
4.	Hexamethyl Disilazane (HMDS)	1.64
5.	Sodium Borohydride	0.46
6.	Methylene Chloride	11.908

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/612/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 240

Udyog Bhawan,
New Delhi, the 17th December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Vijay Perfumes Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/764/AM-16/DES-3/698 dated the 31/07/15 vide which application from M/s. Vijay Perfumes Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-Methyl Benzothiazene Methyl Ester**. This department has examined the matter and it is requested that DGFT may call 'Past production vis-à-vis Actual consumption of all imported inputs from the firm duly certified by Central Excise Authorities'.

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

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F. No. 14010/ 85/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Sub. 243

Shastri Bhavan, New Delhi-110001
Dated 21st December, 2015

To,

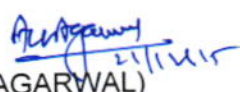
M/s. Tide Industries
Block No.231,
Pratappura, Halol,
Gujarat -389350

Subject: - Advance Authorization Application for the import of raw-materials against the export of Aldehyde C-11Undecylic

I am directed to refer to your Advance Authorization application dated 3rd June 2015 received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of production of export product under reference and corresponding consumption of raw material in the 2014-15, 2015-16 (April to November) duly certified by CA may be furnished year and . If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
4. Any other relevant information, if any.

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to
DGFT/EO No.- 01/82/050/01047/ AM- 16/DES-III/1173, dated
8.12.2015

15/AM-16

246

S.No. 246

F. No.35011/565/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Sun Pharma Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/795/AM-16/DES-3/727 dated the 04/08/15 vide which application from M/s. Sun Pharma Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Orlistat**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)-(-)-2,2-Bis(diphenylphosphino)-1,1-binaphthyl	0.003
2.	2 methoxy propene	3.246
3.	Acetone	3.82
4.	Activated Carbon	0.100
5.	Dicyclohexyl carbodiimide	1.003
6.	Diisobutyl Aluminium Hydride	6.606
7.	Dimethyl Formamide	0.057
8.	Formic Acid	0.52
9.	L-Leucine	0.46
10.	Lithium Hexamethyldisilazide in THF(Undistilled)	1.971
11.	Methylene Chloride	12.23
12.	Meldrum Acid	2.095
13.	Methanol	19.45
14.	N-Hexane	4.15

15.	N-Octanoyl Benzotriazole	2.809
16.	Palladium sponge	0.0004
17.	Pivaloyl Chloride	0.841
18.	Pyridine	0.58
19.	Dichloro-(p-cymene)-ruthenium (II)-dimer	0.001
20.	Tetrahydrofuran	4.53
21.	Toluene	12.78
22.	Triethylamine	0.774

2. This issues with the approval of competent authority.

(Raj Kumar)

Under Secretary to the Government of India

Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

S.No 250

F. No.35011/553/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Saurav Chemicals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/788/AM-16/DES-3/645 dated the 29/07/15 vide which application from M/s. Saurav Chemicals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Loxoprofen Sodium Hydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-(4 Bromomethyl) Phenyl Propionic Acid	0.6024
2.	Methyl-2-Oxocyclopentane Carboxylate	0.96

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/599/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No- 259

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Eytan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/650/AM-16/DES-3/773 dated the 10/08/15 vide which application from M/s. Eytan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4-Amino-2-Oxo Pyrimidinyl Oxathiolane-2-Carboxylic Acid Isopropyl Methyl Cyclo Hexyl Ester (Cyclo Hexyl Ester) Or (CHE) Or (CHE-III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glyoxylic Acid 50%	0.746
2.	2,5 Dihydroxy 1,4-Dithiane	0.327
3.	Cytosine	0.434
4.	Hexamethyl Disilazane	0.709
5.	Dimethyl Formamide	0.26
6.	Triethyl Amine	0.67
7.	Methylene Chloride	1.56
8.	N-Hexane	2.63
9.	Cyclo Hexane	0.79

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

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S. No. 261

F. No.35011/568/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Trimax BioSciences Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/669/AM-16/DES-3/655 dated the 29/07/15 vide which application from M/s. Trimax BioSciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-(2-Oxo-1,2-Dihydro-Pyrimidin-4-yl)-Bezamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Amino-1H-Pyrimidin-2-One (Cytosine)	0.72
2.	Pyridine	0.627
3.	Benzoyl Chloride	0.91

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/Am-16

~~S.No. 59~~
S.No. 262

F. No.35011/596/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11th Dec. 2015

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s MYLAN LABORATORIES LIMITED.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00653/AM-16/DES-3/760 dated the 10/08/2015 vide which application from M/s MYLAN LABORATORIES LIMITED. was sent to this Department for fixation of norms under para: 4.7 for the export of LOPINAVIR. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended for 1 kg Export
1.	L-Phenylalanine	0.710kg
2.	(2S)-(1-tetrahydropyrimid-2-onyl)-3-methylbutanoic acid (TPA)	0.656kg
3.	N,N-Carbonyl diimidazole (CDI)	0.53kg
4.	2,6-Dimethyl phenol	0.618kg
5.	Potassium carbonate	1.368kg
6.	Sodium borohydride	0.819kg
7.	(L)-Pyroglutamic acid	0.316kg
8.	Triethanolamine	1.00kg
9.	Citric acid monohydrate	4.11kg
10.	Methane sulfonic acid	1.867kg
11.	n-heptane	0.336kg
12.	Acetonitrile	0.64kg
13.	Tetrahydrofuran	1.24kg
14.	Dimethyl acetamide	0.657kg
15.	1,2-Dimethoxyethane	5.58kg
16.	Methyl tert-butyl ether	7.13kg
17.	Dimethyl formamide	1.075kg
18.	Toluene	1.45kg
19.	Methylene dichloride	0.865kg
20.	Isopropyl alcohol	0.463kg
21.	Methanol	5.347kg

(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/556/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No 266

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s West Bengal Chemical Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/683/AM-16/DES-3/647 dated the 29/07/15 vide which application from M/s. West Bengal Chemical Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **L-Methylfolate Calcium Bio-Active form of Folic Acid**. This department has examined the matter and it is requested that DGFT may call complete technical details from the firm as per Appendix-33.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

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F. No.35011/498/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 268

Shastri Bhawan, New Delhi,
Dated: December 23, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Softgel Healthcare Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/631/AM-16/DES-3/652 dated the 29/07/15 vide which application from M/s Sofgel Healthcare Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Enteric Coated Fish Oil 500 mg capsules**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Import Item	Qty. recommended
Fish Lipid Oil EPA 33% & DHA 22%	0.51 gm per 500 mg capsule

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/633/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 270

Udyog Bhawan,
New Delhi, the 23rd December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lee Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/649/AM-16/DES-3/817 dated the 20/08/15 vide which application from M/s. Lee Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pregabalin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(R)-3-(2-Amino-2-Oxo Ethyl)-5-Methylhexanoic Acid	1.634
2.	Isopropyl Alcohol	1.53

2. This issues with the approval of competent authority.


23.12.15
(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/84/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.No. 277

Shastri Bhavan, New Delhi-110001

Dated: 15th December, 2015

To,

PAB ORGANICS PVT. LTD,
904-905 ATLANTISHEIGHTS DR. VIKRAM PVT LTD,
SARABHAI MARG, WADI-WADI,
VADODARA-3923

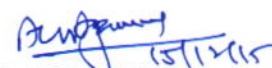
Subject: - Advance Authorization Application for the import of raw-materials against the export of +/-,-3-(Carbamoyl Methyl)-5-Methylhexanoic Acid.

(Advance Authorization no. 3410041360 dated 7.7.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import
2. Details of production of +/-,-3-(Carbamoyl Methyl)-5-Methylhexanoic Acid and corresponding consumption of raw materials in the year, 2014-15 and 2015-16 (April to November) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri Mahender Vikram Singh, FTDO (DES-III), in reference to DGFT/ UONo.-
01/82/50/01045/ AM- 16/DES-III/1172, dated 8.12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 280

Subject: Advance Authorization application from M/s. Sunshield Chemicals . Ltd. for the import of raw material against the export of Theic-Tris(2-Hydroxy Ethyl)Isocyanurate (Advance Authorization No. 0310790820 dated 7.11.2014)

Ref: U.O. No. 01/83/50/838/AM-15/DES-IV/103 dated 5.5.2015

M/s. Sunshield Chemicals Ltd. have submitted present application for the import of raw material against the export of Theic-Tris(2-Hydroxy Ethyl)Isocyanurate

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
THEIC-TRIS(2-Hydroxy Ethyl) Isocyanurate	1 kg	1. Cyanuric Acid	0. 546 kg.
		2. Ethylene Oxide	0.562 kg
		3. Methanol	0.103 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiar ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2010-CH-II dated 27.10.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 281

Subject: Advance Authorization application from M/s. Dorf- Ketel Chemicals India Pvt. Ltd. for the import of raw material against the export of Polymer Additives-N,N, Dialkylamino- Diphenylmethane-UOP No. 225/Unilink 4200 /CN-2357/Stock-2357) etc.

M/s. Dorf- Ketel Chemicals India Pvt. Ltd. have submitted present applications for the import of raw material against the export of Chemical-Polymer Additives

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310797252 dated 15.7.2015)

1. Item of Export	Qty.	Item of Import	Qty
Polymer Additives-N,N, Dialkylamino- Diphenylmethane - UOP No. 225/Unilink 4200 /CN-2357/Stock-2357)	1 kg	1. 4,4- Methylene dianiline /MDA	0.6450 kg
		2. Methyl Ethyl Ketone	0.7200 kg
		3. 3% Platinum Catalyst- (2020 Carbon Sulfided /CP RW S DOPED 43515)	0.00013 kg

(Advance Authorization No. 0310797178 dated 13.7.2015)

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1. Item of Export	Qty.	Item of Import	Qty
Organic Mixture, SR 8114 R	1 kg	1. Glyoxylic Acid 50%	0.713 kg

This issues with the approval of competent authority.

A. K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/176/2011-CH-II dated 15.12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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S.No. 282

Subject: Advance Authorization application from M/s. Alkyl Amines Chemicals Ltd. for the import of raw material against the export of Acetonitrile

Ref: DGFT U.O. No. 01/82/050/975/AM16/DES-III/1146 dated 26.11.2015
(Advance Authorization No. 310797246 dt. 15.7.2015)

M/s. Alkyl Amines Chemicals Ltd. have submitted present applications for the import of raw material against the export of Acetonitrile

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Acetonitrile	1 kg.	1. Acetic Acid	1.766 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/85/2012-CH-II dated 8..12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 283

Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of EDTA Ferric Ammonium Liquid

Ref: U.O. No. 01/82/050/1407/AM-15/DES-III/1168 dated 26.2.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of EDTA Ferric Ammonium Liquid

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
EDTA Ferric Ammonium Liquid	1 kg	1. (Ethylene Diamine Tetra Acetic Acid) (EDTA)	0.460 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 22.6.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Sub. 284

Subject: Advance Authorization application from M/s. Dorf- Ketal Chemicals India Pvt. Ltd. for the import of raw material against the export of Polymer Additives-N,N, Dialkylamino- Diphenylmethane-UOP No. 225/Unilink 4200 /CN-2357/Stock-2357) etc.

M/s. Dorf- Ketal Chemicals India Pvt. Ltd. have submitted present applications for the import of raw material against the export of Chemical-Polymer Additives

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310797252 dated 15.7.2015)

1. Item of Export	Qty.	Item of Import	Qty
Polymer Additives-N,N, Dialkylamino- Diphenylmethane - UOP No. 225/Unilink 4200 /CN-2357/Stock-2357)	1 kg	1. 4,4- Methylene dianiline /MDA	0.6450 kg
		2. Methyl Ethyl Ketone	0.7200 kg
		3. 3% Platinum Catalyst- (2020 Carbon Sulfided /CP RW S DOPE 43515)	0.00013 kg

(Advance Authorization No. 0310797178 dated 13.7.2015)

1. Item of Export	Qty.	Item of Import	Qty
Organic Mixture, SR 8114 R	1 kg	1. Glyoxylic Acid 50%	0.713 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/176/2011-CH-II dated 15.12.2015

15/Am-16

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S.No. 287

F. No.35011/637/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the January, 2016
23rd Dec. 2015

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/790/AM-16/DES-3/1023 dated the 28/10/2015 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Lopinavir. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended for 1 kg Export
1.	Methanesulfonic Acid	1.867kg
2.	Monoethylene Glycol Dimethyl Ether(Monoglyme)	6.69kg
3.	Trifluoroacetic Acid	1.816kg
4.	L-Phenyl Alanine	0.709kg
5.	L-Valine	0.761kg
6.	Sodium Borohydride	0.819kg
7.	L-Pyroglutamic Acid	0.316kg
8.	N-N-Carbonyl Di Imidazole	0.606kg
9.	Activated Carbon (Carbon Enoanticromos)	0.100kg
10.	Acetonitrile	0.195kg
11.	Dimethyl formamide (DMF)	2.496kg
12.	Isopropyl Alcohol	6.603kg
13.	Methanol	13.184kg
14.	Methylene Chloride	5.230kg
15.	Tetrahydrofuran	6.909kg
16.	N-Heptane	4.326kg
17.	Steam/Thermal Coal	As per fuel Policy

23.12.15
(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/54/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S.No. 288, 289,
301

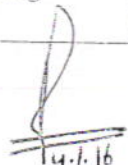
Udyog Bhawan, New Delhi,
Dated the 4th January, 2016

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s CIPLA LTD.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01057/AM-16/DES-3/1162 dated the 08/12/2015 vide which application from M/s CIPLA LTD. was sent to this Department for fixation of norms under para: 4.7 for the export of TELMISARTAN AND AMLODIPINE TABLETS 40/10MG. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009 14:-

S. No.	Import Item	Qty. Recommended for 1 No. Tablet	
		Telmisartan Granules	Amlodipine Besilate
1.	Telmisartan and Amlodipin Bilayered Tab. 40/10mg	70.728mg	10.70mg
2.	Telmisartan and Amlodipin Bilayered Tab. 80/10mg	141.456mg	10.70mg
3.	Telmisartan and Amlodipin Bilayered Tab. 40/5mg	70.728mg	5.35mg
4.	Telmisartan and Amlodipin Bilayered Tab. 80/5mg	141.456mg	5.35mg


14.1.16
(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

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S. No. 291

F. No.35011/435/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 11 january, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Cipla Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1061/AM16/DES-3/1161 dated the 08/12/2015 vide which an application from M/s Cipla Ltd. was forwarded to this Department for fixation of norms for the export of Amoxicillin and clavulanate potassium. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	For export of amoxicillin and clavulanate potassium for oral suspension USP 250mg/62.5mg		
		75ml pack size	100ml pack size	150ml pack size
1.	Amoxicillin trihydrate	4519.40mg	6025.862mg	9038.793mg
2.	Clavulanate pot. With silicon dioxide 1:1	2344.40mg	3125.854mg	4688.781mg
3.	Silicon dioxide (syloid 244FP)	1500.0mg	2000.0mg	3000.0mg
4 to 11	packing materials	Relevant, as per packing policy		

S. No.	Import item	For export of amoxicillin and clavulanate potassium for oral suspension USP 600mg/42.9mg		
		75ml pack size	125ml pack size	200ml pack size
1.	Amoxicillin trihydrate	10846.71mg	18077.85mg	28924.56mg
2.	Clavulanate pot. With silicon dioxide 1:1	1608.107mg	2680.178mg	4288.284mg
3.	Silicon dioxide (syloid 244FP)	1500.0mg	2500.0mg	4000.0mg
4 to 11	packing materials	Relevant, as per packing policy		

2. This issues with the approval of Director (Pharma Industry).


(Rajkumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

15/AM-16
F. No.35011/618/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S. No. 292

Udyog Bhawan, New Delhi,
Dated: 04 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Cipla Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1062/AM16/DES-3/1189 dated the 09/12/2015 vide which an application from M/s Cipla Ltd. was forwarded to this Department for fixation of norms for the export of Aerodini 100mg inhaler(200MD) etc. (19 export items). This department has examined the matter and the following norms are recommended against this application:-

(1) Export item: Aerodini 100mcg inhaler (200MD)/salbutamol pressurized inhaler BP 100mcg (200MD) with 58 mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Salbutamol	0.02 gm
2.	58 mcl Aerosol Valve	1.01 No.
3.	19ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	18.2 gm

(2) Export item: Asthalin HFA 100mcg inhaler (200MD) Salbutamol 100mcg inhaler (200MD) with 50mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Salbutamol	0.02 gm
2.	50 mcl Aerosol Valve	1.01 No.
3.	19ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	14.40 gm

(3) Export item: Beclomthasone dipropionate 50mcg inhaler (200MD) with 63mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Beclomethasone dipropionate	0.01gm

2.	63 mcl Aerosol valve	1.01 No.
3.	19 ml aluminium can	1.01 No.
4.	0.48mm OD Actuator with dust cover/cap	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	17.74gm
6.	Ethanol	0.456gm

(4) Export item: Beclomethasone dipropionate 100mcg inhaler (200MD) with 63mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Beclomethasone dipropionate	0.02gm
2.	63 mcl Aerosol valve	1.01 No.
3.	19 ml aluminium can	1.01 No.
4.	0.48mm OD Actuator with dust cover/cap	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	17.288gm
6.	Ethanol	0.912gm

(5) Export item: Beclomethasone dipropionate 200mcg inhaler (200MD) with 63mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Beclomethasone dipropionate	0.04gm
2.	63 mcl Aerosol valve	1.01 No.
3.	19 ml aluminium can	1.01 No.
4.	0.48mm OD Actuator with dust cover/cap	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	16.37gm
6.	Ethanol	1.824gm

(6) Export item: Beclomethasone dipropionate 250mcg inhaler (200MD) with 63mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Beclomethasone dipropionate	0.05gm
2.	63 mcl Aerosol valve	1.01 No.
3.	19 ml aluminium can	1.01 No.
4.	0.48mm OD Actuator with dust cover/cap	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	15.90gm
6.	Ethanol	2.28gm

(7) Export item: Budesonide inhaler 200mcg (200MD) with 58 mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Budesonide	0.04 gm
2.	58 mcl Aerosol Valve	1.01 No.
3.	19ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,3-Tetrafluoroethane (HFA 134A Propellant)	18.2 gm

(8) Export item: Budesonide inhaler 100mcg (200MD) with 58mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Budesonide	0.02 gm
2.	58 mcl Aerosol Valve	1.01 No.
3.	19ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	18.2 gm

(9) Export item: Salmeterol inhaler 25mcg (120MD) with 63mcl aerosol valve and 14ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Salmeterol	0.003 gm
2.	63 mcl Aerosol Valve	1.01 No.
3.	14ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.5 gm
6.	Ethanol	0.256gm

(10) Export item: Fluticort plus-25mcg HFA inhaler (120MD) / Salmeterol 25mcg fluticasone propionate 125mcg inhaler (120MD) with 63mcl aerosol valve & 14ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Salmeterol	0.003 gm

2.	Fluticasone propionate	0.015gm
3.	63 mcl Aerosol Valve	1.01 No.
4.	14ml Aluminium Can	1.01 No.
5.	0.48mm OD Actuators with dust cover/caps	1.01 No.
6.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.5 gm
7.	Ethanol	0.256gm

(11) Export item: Fucicort plus-250mcg HFA inhaler (120MD) salmeterol 25mcg and fluticasone propionate 250mcg inhaler (120MD) with 63mcg aerosol valve and 14ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Salmeterol	0.003 gm
2.	Fluticasone propionate	0.03gm
3.	63 mcl Aerosol Valve	1.01 No.
4.	14ml Aluminium Can	1.01 No.
5.	0.48mm OD Actuators with dust cover/caps	1.01 No.
6.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.5 gm
7.	Ethanol	0.256gm

(12) Export item: Fluticort plus-50mcg HFA inhaler (120MD)/ Salmeterol 25mcg and fluticasone propionate 50mcg inhaler (120MD) with 63mcl aerosol valve and 14ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Salmeterol	0.003 gm
2.	Fluticasone propionate	0.006gm
3.	63 mcl Aerosol Valve	1.01 No.
4.	14ml Aluminium Can	1.01 No.
5.	0.48mm OD Actuators with dust cover/caps	1.01 No.
6.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.5 gm
7.	Ethanol	0.256gm

(13) Export item: Beclomethasone dipropionate 50mcg and salbutamol 100mcg inhaler (200MD) with 50mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Beclomethasone dipropionate	0.01gm
2.	Solbutamol	0.02gm
3.	50 mcl Aerosol valve	1.01 No.
4.	19 ml aluminium can	1.01 No.

5.	0.48mm OD Actuator with dust cover/cap	1.01 No.
6.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	14.04gm
7.	Ethanol	0.36gm

(14) Export item: Fluticasone propionate 50mcg inhaler (120MD) with 63mcl aerosol valve and 14ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Fluticasone propionate	0.006gm
2.	63 mcl Aerosol Valve	1.01 No.
3.	14ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.5 gm
6.	Ethanol	0.256gm

(15) Export item: Fluticasone propionate 125mcg inhaler (120MD) with 63mcl Aerosol valve and 14ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Fluticasone propionate	0.015gm
2.	63 mcl Aerosol Valve	1.01 No.
3.	14ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.5 gm
6.	Ethanol	0.256gm

(16) Export item: Fluticasone propionate 250mcg inhaler (120MD) with 63mcl aerosol valve and 14ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Fluticasone propionate	0.03gm
2.	63 mcl Aerosol Valve	1.01 No.
3.	14ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.5 gm
6.	Ethanol	0.256gm

(17) Export item: Formoterol fumarate inhaler 12mcg (120MD) with 40mcl aerosol valve and 10ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Formoterol fumarate	0.0014gm

2.	40 mcl Aerosol Valve	1.01 No.
3.	10ml Aluminium Can	1.01 No.
4.	0.48mm OD Actuators with dust cover/caps	1.01 No.
5.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	7.84gm
6.	Ethanol	0.16gm

(18) Export item: Formoterol fumarate and Budesonide inhaler 100/6mcg (120MD) with 58mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Formoterol fumarate	0.00072gm
2.	Budesonide	0.012gm
3.	58 mcl Aerosol Valve	1.01 No.
4.	19ml Aluminium Can	1.01 No.
5.	0.48mm OD Actuators with dust cover/caps	1.01 No.
6.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.2 gm

(19) Export item: Formoterol fumarate and Budesonide inhaler 200/6mcg (120MD) with 58 mcl aerosol valve and 19ml aluminium can.

S. No.	Import item	Import recommended for 1 No. Inhaler
1.	Formoterol fumarate	0.00072gm
2.	Budesonide	0.024gm
3.	58 mcl Aerosol Valve	1.01 No.
4.	19ml Aluminium Can	1.01 No.
5.	0.48mm OD Actuators with dust cover/caps	1.01 No.
6.	1,1,1,2-Tetrafluoroethane (HFA 134A Propellant)	12.2 gm

2. This issues with the approval of Director (Pharma Industry).



(Rajkumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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2016

F. No.35011/618/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No.-294

Udyog Bhawan, New Delhi,
Dated: 04 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Cipla Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1096/AM16/DES-3/1177 dated the 09/12/2015 vide which an application from M/s Cipla Ltd. was forwarded to this Department for fixation of norms for the export of Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray, pack size 20MD and 28MD. This department has examined the matter and the following norms are recommended against this application:-

(1) Export item: Azelastine Hydrochloride and fluticasone Nasal spray (120MD) pack

S. No.	Import item	Import recommended for 1 No. pack
1.	Azelastine Hcl	16.44mg
2.	Fluticasone propionate	6.0mg
3.	140 mcl pumps	Relevant, as per packing policy
4.	25 ml USP type 1 amber glass vial	Relevant, as per packing policy
5.	Nasal actuator	Relevant, as per packing policy

(2) Export item: Azelastine Hcl + Fluticasone nasal spray (28MD) pack.

S. No.	Import item	Import recommended for 1 No. pack
1.	Azelastine Hcl	3.836mg
2.	Fluticasone propionate	1.40mg
3.	140 mcl pumps	Relevant, as per packing policy
4.	10 R DIN, USP type amber tubular glass vial	Relevant, as per packing policy
5.	Nasal actuator	Relevant, as per packing policy

2. This issues with the approval of Director (Pharma Industry).


(Rajkumar) 4.1.16

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

15/AM-16

81,40.292

Udyog Bhawan, New Delhi,
Dated the 4th January, 2016

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s CIPLA LTD.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01080/AM-16/DES-3/1165 dated the 08/12/2015 vide which application from M/s CIPLA LTD. was sent to this Department for fixation of norms under para: 4.7 for the export of ABACARVIR SULFATE AND LAMIVUDINE DISPERSIBLE TABLETS. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

(A)

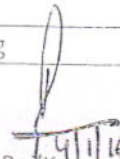
S.No.	Export Product	Norms for 1 No. Tablet	
		Abacavir sulfate	lamivudine
1.	Abacavir sulfate & lamivudine dispersible tablets 60mg/30mg for oral suspension	61.2mg	30.6mg
2.	Abacavir sulfate 600mg + lamivudine 300mg tablets	612.0mg	306.0mg
3.	Abacavir sulfate 300mg tablets	306.0mg	Nil
4.	Abacavir sulfate dispersible tablets 60mg for oral suspension	61.2mg	Nil

(B)

S.No.	Import Item	Norms Recommended for 1kg Abacavir sulfate
1.	Formamido amino dichloro pyrimidine(FADCP)	1.042kg
2.	Methylene chloride	5.25kg
3.	Cyclopropyl amine	0.19kg

(C)

S.No.	Export Product	Norms Recommended for 1kg Lamivudine
1.	(1'R,2'S,5'R)-menthyl-5S-(cytosine-1"-YL)-1,3-oxathiolane-2R-carboxylate/CME compound	2.19kg
2.	Sodium borohydride	0.48kg


(Raj Kumar)

Under Secretary to the Government of India

Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

For 2012

15/AM-16

F. No.35011/435/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S No 298

Udyog Bhawan, New Delhi,
Dated: 11 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Cipla Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1064/AM16/DES-3/1159 dated the 08/12/2015 vide which an application from M/s Cipla Ltd. was forwarded to this Department for fixation of norms for the export of Esomeprazole magnesium DR capsules 20mg and 40mg. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1 No. Capsule
1.	SMK (S)-5-methoxy-2-[[[4-methoxy-3, 5-dimethyl-2-pyridinyl)methyl]sulfinyl]-benzimidazole potassium	27.252mg/20mg capsule
2.	SMK (S)-5-methoxy-2-[[[4-methoxy-3, 5-dimethyl-2-pyridinyl)methyl]sulfinyl]-benzimidazole potassium	54.504mg/40mg capsule

2. This issues with the approval of Director (Pharma Industry).



(Rajkumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/620/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

15/AM-16

S. No. 299

Udyog Bhawan, New Delhi,
Dated the 4th January, 2016

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s CIPLA LTD.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01080/AM-16/DES-3/1165 dated the 08/12/2015 vide which application from M/s CIPLA LTD. was sent to this Department for fixation of norms under para: 4.7 for the export of ABACARVIR SULFATE AND LAMIVUDINE DISPERSIBLE TABLETS. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

(A)

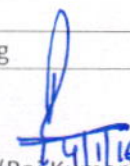
S.No.	Export Product	Norms for 1 No. Tablet	
		Abacavir sulfate	lamivudine
1.	Abacavir sulfate & lamivudine dispersible tablets 60mg/30mg for oral suspension	61.2mg	30.6mg
2.	Abacavir sulfate 600mg + lamivudine 300mg tablets	612.0mg	306.0mg
3.	Abacavir sulfate 300mg tablets	306.0mg	Nil
4.	Abacavir sulfate dispersible tablets 60mg for oral suspension	61.2mg	Nil

(B)

S.No.	Import Item	Norms Recommended for 1kg Abacavir sulfate
1.	Formamido amino dichloro pyrimidine(FADCP)	1.042kg
2.	Methylene chloride	5.25kg
3.	Cyclopropyl amine	0.19kg

(C)

S.No.	Export Product	Norms Recommended for 1kg Lamivudine
1.	(1'R,2'S,5'R)-menthyl-5S-(cytosine-1''-YL)-1,3-oxathiolane-2R-carboxylate/CME compound	2.19kg
2.	Sodium borohydride	0.48kg


(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/620/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S/No. 300
Udyog Bhawan, New Delhi,
Dated the 4th January, 2016

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s CIPLA LTD.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01081/AM-16/DES-3/1163 dated the 08/12/2015 vide which application from M/s CIPLA LTD. was sent to this Department for fixation of norms under para: 4.7 for the export of ABACARVIR SULFATE AND LAMIVUDINE DISPERSIBLE TABLETS. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

(A)

S.No.	Export Product	Norms for 1 No. Tablet or Bottle	
		Norms of API	Qty. Recommended
1.	Lamivudine 150mg tablet	Lamivudine	153.0mg
2.	Lamivudine oral solution 50mg/5ml, 100ml bottle	-do-	1020.0mg
3.	Lamivudine oral solution 50mg/5ml, 240ml bottle	-do-	2448.0mg
4.	Lamivudine 100mg tablet	-do-	102.0mg
5.	Lamivudine 150mg + zidovudine 300mg tablet	-do-	153.0mg
6.	Lamivudine 300mg tablet	-do-	306.0mg
7.	Lamivudine 150mg + zidovudine 300mg + nevirapine 200mg tablet	-do-	153.0mg
8.	Lamivudine 30mg + zidovudine 60mg + nevirapine 50mg tablet for oral suspension	-do-	30.6mg
9.	Lamivudine 150mg + stavudine 30mg bilayer tablet(Lamivudine s-30 tablet)	-do-	153.0mg
10.	Lamivudine 30mg + stavudine 6mg bilayer tablet (Lamivudine – s. baby)	-do-	30.6mg
11.	Lamivudine 60mg + stavudine 12mg bilayer tablet (Lamivudine- s. junior)	-do-	61.2mg
12.	Lamivudine 30mg + zidovudine 60mg tablet	-do-	30.6mg
13.	Lamivudine 150mg + stavudine 30mg + nevirapine 200mg tablet	-do-	153.0mg
14.	Lamivudine 150mg + stavudine 40mg + nevirapine 200mg tablet	-do-	153.0mg
15.	Stavudine 6mg + Lamivudine 30mg + nevirapine 50mg tablet	-do-	30.6mg
16.	Stavudine 12mg + Lamivudine 60mg + nevirapine 100mg tablet	-do-	61.2mg

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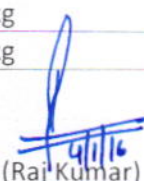
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(B)

S.No.	Import Item	Qty. Recommended for 1kg Lamivudine
1.	(1'R,2'S,5'R)-menthyl-5S-(cytosine-1''-YL)-1,3-oxathiolane-2R-carboxylate/CME compound	2.19kg
2.	Sodium Borohydride	0.48kg
3.	Dipotassium Hydrogen Phosphate	1.9849kg
4.	Salicylic acid	0.832kg
5.	Triethylamine	0.575kg
6.	Ethylacetate	1.795kg


(Raj Kumar)

Under Secretary to the Government of India

Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.No. 312

Subject: Advance Authorization application from M/s. Krishna Antioxidants Pvt. Ltd. for the import of raw material against the export of TRIS TRIDECYL PHOSPHITE (PHENOL FREE).

(Advance Authorization No.0310798022 dated 7.8.2015)

Ref: U.O. No. 01/83/50/01071/AM-16/DES-III/1203 dated 9.12.2015

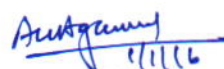
M/s. Krishna Antioxidants Pvt. Ltd. have submitted present application for the import of raw material against the export of TRIS TRIDECYL PHOSPHITE (PHENOL FREE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

314

1. Item of Export	Qty.	Item of Import	Qty
TRIS TRIDECYL PHOSPHITE (PHENOL FREE)	1 kg	1. TRI METHYL PHOSPHITE	0.245 kg
		2. TRI DECYL ALCOHOL	1.003 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/100/2012-CH-II dated 1.01.2016

F. No. 14010/96 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 317

Shastri Bhavan, New Delhi-110001
Dated: 30th December, 2015

To,

ELPPE CHEMICAL PVT LTD,
63/2, MIDC AREA, DHATAV, ROHA,
DISTT. RAIGAD,
MAHARASHTRA-402116.

Subject: - Advance Authorization Application for the import of raw-materials against the export of NICLOSAMIDE TECHNICAL.

(Advance Authorization No.0310798096 dated 14.8.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield / quantity of items for import.
3. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to November) duly certified by CA may be furnished.
4. Any other relevant information, if any.

Autogram
30/12/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to : ✓ Shri. Mahender Vikram Singh, FTDO (DES-3) / 929/, in reference to DGFT/UONo.- 01/82/050/1073/ AM- 16/DES-III/1198, dated 9.12.2015.

15/AM-16

S. No 819

F. No. 14010/ 86 /2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 30th December, 2015

To,

HEMA DYE CHEM PVT.LTD.
C-1-B, SHED NO. 48,49 &50, SILVASA
ROAD, LIC SECTOR, GIDC,
VAPI, GUJARAT 396195

Subject: Application from HEMA DYE CHEM PVT.LTD for the import of raw-material against the export of 2-CHLORO-1,4-DIMETHOXY BENZENE
(Advance Authorization No. 0310798134 dated 13.8.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of export under reference and corresponding consumption of raw materials in the year 2014.-15 and 2015-16 (April to September) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel.No. 011-23381430

Copy to:

Shri. MAHENDER VIKRAM SINGH, FTDO (DES-III, DGFT/UONo.-01/82/50/01074/ AM-16/DES-III/1197, dated 9.12.2015)

S.No. 327, 328, 329, 331, 332, 333, 334, 335

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Payal Petrochem Pvt. Ltd. for the import of raw material against the export of Di- Octyl Phthalate (DOTP)/ Di-2EthylHexyl Phthalate/DOP/ Di- ISO Butyl Phthalate etc.

Ref: U.O. No. 01/82/050/299, 301,91,72,1054,1108,1125,1126/AM16/DES-III/343, dated 2.07.2015

M/s. Payal Petro Chemicals Ltd. have submitted present applications for the import of raw material against the export of Di- Octyl Phthalate (DOTP)/ Di-2EthylHexyl Phthalate/DOP/ Di- ISO Butyl Phthalate

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

327 ✓
328 ✓
329 ✓
332 ✓
334 ✓
335 ✓

1. Item of Export	Qty.	Item of Import	Qty
Di- Octyl Terephthalate (DOTP)	1 kg.	1. Pure Terephthalic Acid	0.447 kg.
		2. 2- Ethyl Hexanol	0.680 kg

2. Item of Export	Qty.	Item of Import	Qty
Plasticizer PVC (Di- 2EthylHexyl Phthalate/DOP)	1 kg.	1. Phthalic Anhydride	0.400 kg.
		2. 2- Ethyl Hexanol (Octanol)	0.700 kg

331 ✓
333 ✓

3. Item of Export	Qty.	Item of Import	Qty
Di- Iso Butyl Phthalate (DIBP)	1 kg.	1. Phthalic Anhydride	0.560 kg.
		2. Iso Butanol	0.560 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, Dy. DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/18/2014-CH-II dated 2.9.2015

15/AM-16

Sl. No. 346

F. No.35011/659/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 12th March, 2013

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Glenmark Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/638/AM13/DES-3/826 dated the 04/10/12 vide which an application from M/s. Glenmark Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Olmesartan Medoxomill**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.78
2.	5-(4-Bromomethyl)(1,1-Bromomethyl)-2YL Triphenyl- 1-H Tetrazole	1.786
3.	4-Chloromethyl-5-Methyl-1,3-dioxolen-2-one	0.48
4.	Dimethyl Formamide	6.72
5.	Tetrahydrofuran	3.43
6.	Potassium Carbonate	0.57
7.	Toluene	2.41

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

15/AM-16 350

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 350

Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-400 (N)

Advance Authorization No. 510395469 dated 28.8.2015

Ref: U.O. No. 01/82/050/01037/AM16/DES-III/1199 dated 9.12.2015

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-400 (N)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization application:

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-400 (N)	1 kg.	PHTHALIC ANHYDRIDE	0.560 kg.
		NORMAL BUTANOL	0.550 kg.

This issues with the approval of competent authority.

A.K. AGARWAL
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 21.12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.No. 352

Subject: Advance Authorization application from M/s. GUJARAT ORGANICS LTD. for the import of raw material against the export of PARA ISO PROPOXY ETHYL BENZOATE.

(Advance Authorization No.0310798598 dated 01.09.2015)

Ref: U.O. No. 01/82/050/01086/AM16/DES-III/1166 dated 08.12.2015

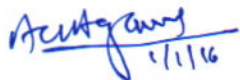
M/s. GUJARAT ORGANICS LTD have submitted present application for the import of raw material against the export of PARA ISO PROPOXY ETHYL BENZOATE.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

353

1. Item of Export	Qty.	Item of Import	Qty
PARA ISO PROPOXY ETHYL BENZOATE.	1 KG	1. PARA HYDROXY BENZOIC ACID	1.010 KG
		2. ISO PROPYL BROMIDE	1.254 KG

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2013-CH-II dated 1.01.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.L/O- 378

Subject: Advance Authorization application from M/s Survival Technologies Pvt. Ltd for the import of raw material against the export of Trimethylsilyl Trifluoromethane Sulfonate

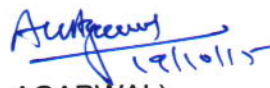
Ref: U.O. No. 01/82/050/895/ AM- 16/946, dated 9.9.2015
(Advance Authorization No.0310797796 dated 17.1.2015)

M/s Survival Technologies Pvt. Ltd have submitted present application for the import of raw material against the export of Trimethylsilyl Trifluoromethane Sulfonate

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Trimethylsilyl Trifluoromethane Sulfonate	1 kg	1. TRIFLIC ACID (Trifluoro methane Sulfonic Acid)	0.892 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/62/2010-CH-II dated 19.10.2015

15/AM-16

F. No.35011/536/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No- 383

New Delhi, the Udyog Bhawan,
December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/605/AM-16/DES-3/1017 dated the 27/10/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin Trihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6-APA(6-Amino Penicillanic Acid)	0.568
2.	Methyl D-(-)-4-Hydroxy-Phenylglycinate Or D-(-)-4-Hydroxyphenylglycine Methyl Ester [PHPG Ester]	0.507
3.	Penicillin G Amidase (Particle size 250-500 Micron)	0.002
4.	Isopropyl Alcohol	0.229

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/AM-16

F. No.35011/538/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

SV, No. 403

Udyog Bhawan,
New Delhi, the 26th September, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/161/AM14/DES-3/282 dated the 26/07/13 vide which representation from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl (E)-2-(2-Chloromethylphenyl)-3-Methoxy Acrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho Tolyl Acetic Acid	1.56
2.	Sulfuryl Chloride	1.986
3.	Potassium Iodide	0.0080
4.	Thionyl Chloride	1.24

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi.

15/Am-6

F. No.35011/228/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S.No. 414

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1339/AM-15/DES-3/1364 dated the 10/03/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(S)-Pregabalin**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (c) Complete technical detail as per Appendix-33.
- (d) Past production vis-à-vis Actual consumption of imported inputs duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/Am-16

B-02

F. No.35011/234/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 17th December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Pharma Zell India Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/162/138/AM-15/DES-3/1449 dated the 16/03/15 vide which application from M/s. Pharma Zell India Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dehydro Cholic Acid (DHCA)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ox bile Paste	5.66

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

